I.A. (IB) (Plan) No. 16/KB/2025 In Company Petition (IB) No. 369/KB/2020

An Application under Section 30(6) read with Section 31(1) of the Insolvency and Bankruptcy Code, 2016, read with Regulation 39(4) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016, for the approval of the Resolution Plan.

IN THE MATTER OF:

DBS BANK LIMITED

... FINANCIAL CREDITOR.

Versus

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED ... CORPORATE DEBTOR.

And

IN THE MATTER OF:

MR. GIRISH SIRIRAM JUNEJA,

Registration number – IBBI/IPA-001/IP-P00999/2017-2018/11646, having its address at C/o EY Restructuring LLP, 14th Floor, Ruby, Senapati Bapat Marg, Dadar (W), Mumbai - 400 028; Email: junejagirish31@gmail.com

... RESOLUTION PROFESSIONAL (RP)/ APPLICANT.

DATE OF PRONOUNCEMENT: 14/08/ 2025.

CORAM:

DEEP CHANDRA JOSHI, MEMBER (JUDICIAL) BANWARI LAL MEENA, MEMBER (TECHNICAL)

APPEARANCES:

For RP:

Mr. Abhrajit Mitra, Sr. Adv.

Mr. Jishnu Chowdhury, Sr. Adv.

Mr. Vikram Wadehra, Adv. Ms. Sakshi Tiwari, Adv.

For CoC:

Mr. Sakhya Sen, Sr. Adv.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

Mr. Deepanjan Dutta Roy, Adv.

Mr. Yugal Jain, Adv. Ms. Sanjana Jha, Adv. Ms. Rittika Sharma, Adv.

Mr. Amandeep Singh, Adv.

For INSCO:

Mr. Rishav Banerjee, Adv. Mr. Kiran Sharma, Adv. Ms. Pooja Chakrabarti, Adv. Mr. Sagnik Aditya, Adv.

ORDER

Per Deep Chandra Joshi, Member (Judicial) and Banwari Lal Meena, Member (Technical):

- 1. The Court congregated through a hybrid mode.
- **2.** Heard the Learned Senior Counsels/ Learned Counsels for the parties in *extenso*.
- **3.** For the convenience of explication, this Order is divided into the following parts:

Table of Contents

A.	Parties to the Proceedings:	. 4
B.	Prologue:	. 4
C.	PARTICULARS OF THE CORPORATE DEBTOR:	. 5
D. Pro	Admission in Corporate Insolvency Resolution Process (CIR cess):	. 6
E.	Public Announcement:	. 7
F. Cre	COLLATION OF CLAIMS AND CONSTITUTION OF COMMITTEE OF DITORS (COC):	.7
	APPOINTMENT OF REGISTERED VALUERS AND TRANSACTIONAL	
	TORS:	. 9
H.	CIRP AND ITS COMPLIANCES:	10

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

	Company Petition (IB) No. 369/KB/20	Ir
I.	EVALUATIONS AND VOTING:	
J.	APPROVAL FROM THE COMPETITION COMMISSION OF INDIA (CCI):	. 14
K.	PROCEEDINGS BEFORE THE NCLT, KOLKATA:	. 15
L.	CHALLENGING THE NCLT'S ORDER BEFORE THE HON'BLE NCLAT:	. 16
M.	Assailing the NCLAT's decision before the Hon'ble Apex	
	T:	
N. OF TH	RECONSIDERATION OF RESOLUTION PLANS IN VIEW OF THE JUDGMEN E HON'BLE APEX COURT ON 29TH JANUARY 2025:	
O. The F	REVIEW OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 29 TH JANUARY 2025 OF THE MAJORITY JUDGMENT DATED 2025 OF THE MAJORITY JUDGMENT D	
P. Revie	FURTHER CONSIDERATION OF THE INSCO'S PLAN IN VIEW OF THE EW JUDGMENT DATED 16TH MAY 2025:	21
Q. Co	DISTITUTION OF SPECIAL BENCH TO CONSIDER THE INSTANT CASE:	24
	OMPLIANCES OF THE RESOLUTION PLAN SUBMITTED BY THE SRA WITH DUS PROVISIONS UNDER THE I&B CODE AND CIRP REGULATIONS:	26
S. Corp	About Successful Resolution Applicant – Independent Sugar Oration Limited	
T.	SALIENT FEATURES OF THE RESOLUTION PLAN:	
Bus	siness Proposal for Revival of Plants of the Corporate Debtor:	31
Fin	ancial Proposal in the Plan:	32
P	ayment Proposal for CIRP Cost:	33
P	ayment Proposal for Operational Creditors:	33
P	ayment Proposal for Unsecured Financial Creditors:	34
P	ayment Proposal for Existing Shareholders:	34
P	ayment Proposal for Dissenting Financial Creditors:	34
P	ayment Proposal for Secured Financial Creditors:	34
P	ayment Proposal for Additional Claims:	35
Pro	posed Standalone Capital Reduction:	36
	atment of the Secured Financial Debt and Existing Guarantee	
	nagement of the affairs of the Corporate Debtor after approval he Resolution Plan.	
Imp	elementation and Supervision of the Plan (From Trigger Date	27

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED
I.A. (IB) (Plan) No. 16/KB/2025

	I.A. [IB] [Plan] No. 16/KB/202
	I
	Company Petition (IB) No. 369/KB/202
U. PUFE TRANSACTIONS	5:
V. ADHERENCE TO REGUL	ATION 38(3):
W. TIME FRAME PROPOSI	ED FOR OBTAINING RELEVANT APPROVALS FROM THE
COMPETENT AUTHORITIES	: 4
X. MERGER OF THE CORP	ORATE DEBTOR:4
Y. RELIEFS, WAIVERS AND	CONCESSIONS:4
Z. ORDER:	6

A. PARTIES TO THE PROCEEDINGS:

4. The present application has been preferred by Mr. Girish Siriram Juneja, the Resolution Professional of Hindustan National Glass & Industries Limited, hereinafter referred to as "Applicant"/ "RP" under Section 30(6) read with Section 31(1) of the Insolvency and Bankruptcy Code, 2016, for brevity "I&B Code" read with Regulation 39(4) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016, for brevity "IBBI (CIRP) Regulations", praying for the approval of the Resolution Plan submitted by the Independent Sugar Corporation Limited, in short "INSCO", approved by the Committee of Creditor (CoC) by 96.16% majority at its 41th meeting convened on 13th June 2025, minutes of the meeting is annexed at pages 1291 – 1298 to the application.

B. PROLOGUE:

5. At the 40th CoC meeting convened on 10th June 2025, the CoC deliberated upon the viability and feasibility of the Revised Resolution Plan dated June 08, 2025, submitted by INSCO and post conclusion of the discussions, the RP put out the plan for e-voting for the members of CoC from 11th June 2025 to 13th June 2025, and

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

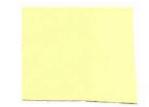
Company Petition (IB) No. 369/KB/2020

the e-voting of the plan was concluded on 13th June 2025 and the RP called the 41st Meeting of CoC on 13th June 2025, wherein the INSCO's Revised Resolution Plan dated June 08, 2025, was approved by 96.16% majority by the CoC. The Copy of the Revised Resolution Plan dated June 08, 2025, approved by the CoC on 13th June 2025, and the approval from the Competition Commission of India, together with the Affidavit under Section 29A of the I&B Code submitted by INSCO, is annexed at pages 797-1273 to the application.

6. Upon instruction from the CoC, the RP issued the Letter of Intent ("LoI") to INSCO on 14th June 2025, and the same was unconditionally accepted by INSCO, and INSCO submitted the additional performance bank guarantee (PBG 2) on 17th June 2025, issued by DBS Bank India, annexed at pages 1299-1304 to the application. Subsequently, the INSCO was declared as the Successful Resolution Applicant (for brevity, "SRA").

C. PARTICULARS OF THE CORPORATE DEBTOR:

7. Hindustan National Glass & Industries Limited is a company incorporated under the Companies Act, 1956, having its registered office at 2, Red Cross Place, Kolkata - 700 001. The Revised Resolution Plan dated June 08, 2025, envisages a broader understanding of the corporate debtor at page 40, as under:



HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

Registered Office	2 Red Cross Place, Kolkata - 700 001, West Bengal, India
Date of Incorporation	February 23, 1946
Nature of Establishment	Public limited company within the meaning of such term under the Companies Act
Corporate Identification Number (C.I.N.)	L26109WB1946PLC013294
Major Business Operations	The company is engaged in the business of manufacturing container glass
Plant Locations	1 Rishra 2 Bahadurgarh 3 Rishikesh 4 Puducherry 5 Sinnar 6 Naidupeta 7 Neemrana

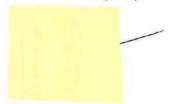
- 2.2 The powers of board of directors of the Corporate Debtor are suspended during the CIRP Period from the ICD, as per the provisions of the Code and vest with the Resolution Professional.
- 2.3 Equity Shareholding Pattern:

Sr. No.	Shareholder Category		Percentage of equity share held (%)
1,	Promoter and Promoter Group*	6,33,38,840	70.73%
2	Public Shareholders	2,62,14,725	29.27%
	Total	8,95,53,565	100.00%

*6,11,23,840 i.e. 96.50% of the total shares of Promoter and Promoter Group are pledged

(As per Shareholding Pattern for Quarter Ending March 2025 available on BSE)

- 2.4 The existing authorised share capital of the Corporate Debtor is Rs. 511,50,00,000 (Rupees Five Hundred Eleven Crores and Fifty Lakhs Only). The existing issued and pald-up share capital of the Corporate Debtor is Rs. 17,91,07,000/- (Rupees Seventeen Crores Ninety-One Lakhs and seven thousand only).
- D. ADMISSION IN CORPORATE INSOLVENCY RESOLUTION PROCESS (CIR Process):
- **8.** DBS Bank had rushed to this Tribunal, vide a petition preferred under Section 7 of the I&B Code, to initiate the CIR Process in respect of Hindustan National Glass & Industries Limited, which was admitted on 21st October 2021, by this Adjudicating Authority and Mr. Girish Siriram Juneja was appointed as Interim Resolution Professional (IRP).





HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

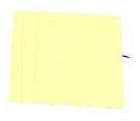
Company Petition (IB) No. 369/KB/2020

E. PUBLIC ANNOUNCEMENT:

9. Pursuant to the Order dated 21st October 2021, the IRP in terms of Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, issued a public announcement under Form A on 23rd October 2021, for the invitation of claims from the creditors of the corporate debtor.

F. COLLATION OF CLAIMS AND CONSTITUTION OF COMMITTEE OF CREDITORS (COC):

- 10. The Order dated 21st October 2021 was assailed higher up by one of the suspended directors by way of preferring an appeal being Company Appeal (AT) (INS) No. 884 of 2021, and the Hon'ble NCLAT rendered a stay upon constitution of CoC, which was vacated on 18th January 2022.
- 11. Accordingly, the applicant, upon collation of all claims received from the various creditors of the corporate debtor as on 21st January 2022, verified and admitted a total financial claims of Rs. 2803,55,83,040/-, and constituted the CoC in accordance with Section 18(1)(c) of the I&B Code read with Regulations 13(2)(d) and 17(1) of the IBBI (CIRP) Regulations, 2016, and submitted the report before this Adjudicating Authority on 22nd January 2022. The constitution of CoC, as provided at page 266 to the application, in a tabular form, is as under:





HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

Annexure G COMMITTEE OF CREDITORS OF THE CORPORATE DEBTOR

Sr. No.	Name of Financial Creditor	Amount daimed (INR)	Amount admitted (INR)	Amount under verification (INR)
1.	State Sank of India	1272,63,35,442/-	1078,19,84,185/-	194,43,51,257/-
2.	Canara Bank	178,95,25,226/-	152,87,77,756/-	26,07,47,470/-
3.	Bank of Baroda	46,46,40,858/-	38,21,71,221/-	8,24,69,637/-
4,	Export-Import Bank of India	119,11,67,279/-	104,77,29,010/-	14,34,58,269/-
5.	DBS Bank Ltd., Singapore	423,50,87,943/-	395,45,00,674/-	28,05,87,269/-
6.	DBS Bank India Ltd.	22,35,98,941/-	18,88,00,318/-	3,47,98,622/-
7.	Edelweiss Asset Reconstruction Co. Ltd.	789,22,33,408/-	593,49,35,244/-	195,72,98,164/-
8.	Standard Chartered Bank	59,41,02,626/-	36,42,78,763/-	22,98,23,863/-
3.	Life Insurance Corporation of India	260,06,51,694/-	220,07,63,839/-	39,98,87,855/-
10.	Goldman Sachs International Bank	175,77,65,065/-	165,16,42,028/-	10,61,23,037/-
	TOTAL	3347,51,28,482/-	2803,55,83,040	543,95,45,442/-

Interim Resolution Professional For Hindusthan National Glass & Industries Ltd.

Girish Siriram Juneja

Registration No. IBBI/IPA-001/IP-P00999/2017-18/11646

PLACE: Mumbai, India
DATED: A January 2022

12. As per the compliance certificate of the applicant under Form – H as envisaged under Regulation 39(4) of the IBBI (CIRP) Regulations, 2016, annexed at pages 1307 – 1433 to the application, the list of financial creditors of the corporate debtor being the members of the CoC and distribution of voting share among them is as under:

SN	Name of Creditors	Voting Share (%)
1.	State Bank of India	38.16

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

	Total	100
13.	DBS Bank India Limited	0.67
12.	Bank of Baroda	1.39
11.	Exclusive Capital Limited	1.78
10.	Export-Import Bank of India	3.57
9.	Goldman Sachs International Bank	5.27
8.	Canara Bank	5.37
7.	Life Insurance Corporation of India	7.80
6.	DBS Bank Limited, Singapore	12.70
5.	Edelweiss ARC – L&T	0.77
4.	Edelweiss ARC – Axis Bank	4.98
3.	Edelweiss ARC – HSBC	9.23
2.	Edelweiss ARC – HDFC	8.30

- **13.** The applicant states that, as on 3rd October 2022, the verified and admitted financial debt of the corporate debtor is Rs. 3,785.5 Crores only.
- 14. The First CoC meeting was convened on 28th January 2022, wherein inter alia, the CoC approved the appointment of the applicant as the Resolution Professional (RP) of the corporate debtor with a 100% voting majority.

G. APPOINTMENT OF REGISTERED VALUERS AND TRANSACTIONAL AUDITORS:

15. Upon deliberation and approval of the CoC, the applicant in accordance with Regulation 27 of the IBBI (CIRP) Regulation, 2016, appointed two independent valuers namely RK Associates and RNC Valuecon LLP to determine the liquidation value of the corporate

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

debtor in respect of "Land and Building", "Plant and Machinery" as well as other "Securities and Financial Assets" of the corporate debtor. In the 10th CoC meeting convened on 18th August 2022 and in the 12th CoC meeting convened on 29th August 2022, the CoC inter alia decided to appoint a third valuer namely **Kakode Associates**Consulting Private Limited in light of the 'significant difference' in the estimates of the liquidation value of the securities and financial assets. It is submitted that the average fair value and the liquidation value of the corporate debtor is as under:

- a. Fair value = Rs. 3155.16 Crore.
- b. Liquidation value = Rs. 1977.47 Crore.
- as the transaction auditor to identify the nature of the transactions entered by the management of the corporate debtor prior to insolvency commencement date, involving PUFE transactions. Upon receipt of the audit report, the RP preferred an application under Section 66 of the I&B Code, on 29th September 2022, for recovery of an alleged amount of Rs. 63 Crore, before this Adjudicating Authority and the same has been numbered as I.A. (IB) No. 1179/KB/2022, which is pending for consideration.

H. CIRP AND ITS COMPLIANCES:

17. Learned Counsel appearing on behalf of the RP would submit that in compliance of the Regulation 36A (1) of the IBBI (CIRP) Regulations, the applicant issued a public announcement on 25th March 2022, by way of "Form G" in the public newspapers for inviting Expression of Interest ("EoI") from the Prospective Resolution Applicants ("PRAs").

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

- 18. At the 4th CoC meeting convened on 22nd April 2022, the RP informed the CoC that six (6) PRAs submitted their EoIs, and a few PRAs requested an extension of the timeline to submit EoIs, which was due to expire on 24th April 2022. The CoC accordingly extended the timeline on 23rd April 2022, and the last date of submission of EoIs was fixed on 9th May 2022.
- 19. On the last date of submission of EoI, the RP received EoIs from thirteen (13) PRAs:

Sr. No.	Name of the PRAs
1.	Nirma Chemical Works Private Limited
2.	AGI Greenpac Limited
3.	Independent Sugar Corporation Limited ("INSCO")
4.	India FPI XI Holdings Singapore Pte Ltd
5.	Jindal Power Limited
6.	KLJ Resources Limited
7.	Kotal Special Situation Fund
8.	JM Financial Asset Reconstruction Company
9.	Jindal Polyfilms Limited
10.	SNJ Distilleries Private Limited
11.	United Biotech Private Limited
12.	Authum Investment & Infrastructure Limited
13.	Lotus One Investment Pte Ltd

20. It is submitted that all 13 PRAs were found to be eligible as per the terms and conditions of the invitation of EoI and executed the confidentiality undertakings in terms of Regulation 36(4) of the IBBI (CIRP) Regulations.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED

I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

- 21. At the 5th CoC meeting convened on 18th May 2022, discussed and deliberated on the key terms of the Request for Resolution Plan (in short "**RFRP**") and the Evaluation Matrix (for brevity "**EM**").
- 22. It is submitted that, complying with the provisions of Section 29 of the I&B Code, the RP furnished an Information Memorandum ("IM"), which contained all the documents and records related to the corporate debtor and uploaded the same on a Virtual Data Room ("VDR").
- 23. The RP issued the RFRP upon approval of the CoC to all the PRAs on 24th May 2022. It is submitted that the RFRP, inter alia, contained the manner in which the resolution plan process would be conducted, the formats/ information that were to be submitted by the resolution applicants as part of the resolution plan and the timeline for submission of such resolution plan.
- 24. It is submitted that the last date for submission of resolution plans was extended from 23rd June 2022 to 23rd July 2022 in the 7th CoC meeting convened on 20th June 2022 and thereafter extended to 25th July 2022 as deliberated in the 8th CoC meeting convened on 20th July 2022, in view of the several requests for extension received from the PRAs.

I. EVALUATIONS AND VOTING:

25. Learned Counsel for the RP submitted that as on the last date of submission of the Resolution Plan, three (3) resolution plans were received by RP from the following PRAS:

i.AGI Greenpac Limited.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

ii.Independent Sugar Corporation Limited (INSCO).

iii.Nirma Chemical Works Private Limited.

- **26.** At the 9th CoC meeting convened on 27th July 2022, the resolution plans were opened before the CoC, and each prospective resolution applicant was invited to give a detailed presentation to the CoC in terms of its resolution plan.
- 27. Several meetings of the CoC were convened; several rounds of negotiations were conducted; a detailed review of all the plans was conducted to ensure that all the plans were in compliance with the applicable laws and regulations in force. RP appointed **Grant Thornton Bharat LLP** to conduct the verification of the eligibility of all the plans as per Section 29A of the I&B Code.
- 28. At the 16th CoC meeting convened on 30th September 2022, the final resolution plans were discussed, and the CoC deliberated upon the viability and feasibility of each plan. The CoC discussed the business projections of each of the resolution applicants in detail, implementation steps, strategy for turning around the corporate debtor, experience of the resolution applicants, and technical capabilities to handle the corporate debtor.
- 29. The Bid Evaluation Advisor presented their observations and the final score assigned to each resolution plan based on their evaluation.
- **30.** Post conclusion of the discussions, the Applicant opened the voting lines for CoC members from 3rd October 2022 to 27th October 2022, to vote on the resolution plans in their commercial wisdom.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

31. The e-voting on the resolution plans concluded on 27th October 2022, and the Applicant called the 17th meeting of the CoC on 28th October 2022, in which voting results were declared as

follows:

SN	Resolution Plan submitted by the Resolution Applicant	% Yes	% No
1.	AGI Greenpac Limited	98%	2%
2.	INSCO	88%	12%
3.	Nirma Chemical Works Private Limited	26%	74%

32. Accordingly, AGI Greenpac Limited became the H1 bidder after the conclusion of e-voting on 27th October 2022 and was declared as the Successful Resolution Applicant, in accordance with Regulation 39 of the IBBI (CIRP) Regulations, by securing the majority vote in the CoC.

J. APPROVAL FROM THE COMPETITION COMMISSION OF INDIA (CCI):

- **33.** The Clauses 3.3 and 4.1.1(k) of the EoI issued on 25th March 2022, in terms of Regulation 36A (1) of the IBBI (CIRP) Regulations, 2016, prescribed a mandatory requirement of approval from the Competition Commission of India (CCI) prior to the approval of the resolution plan, by the CoC.
- **34.** AGI Greenpac Limited applied to the CCI on 27th September 2022 in Form I for approval of the proposed CIRP combination of taking over the corporate debtor. The said approval was rejected by the CCI on 22nd October 2022. Thereafter, AGI Greenpac, on 03rd November 2022, applied to CCI in Form II for approval of the

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

proposed combination of taking over the corporate debtor through CIRP.

On 15th March 2023, the CCI communicated that the Commission considered the proposed combination and approved the same under Section 31(1) of the Competition Act, 2002, subject to the compliance of modifications offered voluntarily by the Acquirer -AGI Greenpac, vide submission dated 10.03.2023 read with two submissions made separately dated 14.03.2023.

K. PROCEEDINGS BEFORE THE NCLT, KOLKATA:

- Upon instruction, RP moved an application on 5th November 36. 2022, before the NCLT, Kolkata, seeking final approval of AGI Greenpac's plan, which was approved by CoC on 27th October 2022. On 14th November 2022, INSCO preferred an application being I.A. (IB) No. 1497/KB/2022 for setting aside the resolution plan of AGI Greenpac as approved by the CoC.
- The allegation advanced by INSCO before NCLT, Kolkata, was that the communication of CCI on 15th March 2023 approving the combination of AGI with the corporate debtor cannot be taken on record, as the same was approved by the CCI conditionally, subject to compliance with the modification as offered by AGI Greenpac. It was argued that the CCI's approval must be prior to the approval by the CoC. The approval of CCI for the proposed combination is mandatory and available when the CoC considers the resolution plan submitted by a resolution applicant. The ex post facto approval was granted when the consideration under section 31 of the I&B Code was pending for consideration before the NCLT. The proviso to section 31(4) of IBC is mandatory and not directory.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

38. The NCLT, Kolkata on 28th April 2023, rejected INSCO's objection, by holding that the CCI has approved the combination of the Successful Resolution Applicant (AGI Greenpac) and the Corporate Debtor, and thus, there is approval by the CCI as required under section 31(4) of the Code. The Bench further directed the RP to furnish the instant communication before the CoC, to apprise them of the development, and the CoC shall take note of the compliance of the modification offered voluntarily by the acquirer in terms of the approval of the CCI dated 15th March 2023.

L. CHALLENGING THE NCLT'S ORDER BEFORE THE HON'BLE NCLAT:

- **39.** Being aggrieved by the NCLT Kolkata's order dated 28th April 2023, INSCO preferred an appeal bearing Company Appeal (AT) (Insolvency) No. 735/2023 before the Hon'ble NCLAT.
- **40.** The Hon'ble NCLAT on 18th September 2023 upheld the approval accorded to AGI Greenpac's plan, holding that although the requirement of approval by the CCI was mandatory in nature, its prior approval by the CoC was only directory. As the timeline for CCI to decide upon a combination proposal is much longer, it should not lead to a situation where the CIRP is frozen or halted because of a pending application before the CCI.
- **41.** INSCO further challenged the CCI approval on 15th March 2023 vide Competition Appeal (AT) No. 7/2023 before the Hon'ble NCLAT, which upheld the CCI's approval vide judgement rendered on 28th July 2023.



HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

- ASSAILING THE NCLAT'S DECISION BEFORE THE HON'BLE APEX M. COURT:
- The decisions of the Hon'ble NCLAT on 28th July 2023 and 42. 18th September 2023 were challenged by INSCO by way of Civil Appeal before the Hon'ble Apex Court.
- On 29th day of January 2025, the Hon'ble Apex Court, in 43. majority, rendered its verdict in Independent Sugar Corporation Limited v. Girish Sriram Juneja & Ors. in Civil Appeal No. 6071 of 2023, reported in 2025 INSC 124, wherein it is held that:
 - "155. The upshot of the above discussion are the following orders:
 - 155.1. The AGI Greenpac's Resolution Plan is unsustainable as it failed to secure prior approval from the CCI, as mandated under the proviso to Section 31(4) of the IBC. Consequently, the approval granted by the CoC to the Resolution Plan dated 28.10.2022 without the requisite CCI approval, cannot be sustained and is hereby set aside and quashed.
 - 155.2. Any action taken pursuant to the Resolution Plan shall stand nullified, and the rights of all stakeholders shall be restored as per status quo ante, prior to the approval of the Resolution Plan by the CoC 28.10.2022.
 - 155.3. Consequently, the CoC shall reconsider the Appellant's Resolution Plan and any other Resolution Plans which possessed the requisite CCI approval as on 28.10.2022 i.e., the date on which the CoC voted upon the submitted Resolution Plans."

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED

<u>I.A.</u> (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

- 44. In view of the Hon'ble Apex Court decision, AGI Greenpac's plan failed in the bid, and any action taken pursuant to the resolution plan stands nullified, and the rights of all stakeholders were restored as per status quo ante, prior to the approval of the Resolution Plan by the CoC on 27th October 2022, and the INSCO and the other PRAs as well got an opportunity to place its plan before the CoC for reconsideration.
- N. RECONSIDERATION OF RESOLUTION PLANS IN VIEW OF THE JUDGMENT OF THE HON'BLE APEX COURT ON 29TH JANUARY 2025:
- 45. Pursuant to the majority judgment by the Hon'ble Apex Court on 29th January 2025 in *Independent Sugar Corporation Limited* v. *Girish Sriram Juneja* (Supra), the RP convened the 35th meeting of CoC on 4th February 2025, *inter alia*, to discuss the judgment of the Hon'ble Apex Court, reconsideration of all the plans. After due deliberation and in its commercial wisdom, the CoC reaffirmed its vote for approval of the INSCO's plan as it was the only compliant resolution plan as on 28th October 2022, and it has already been considered and approved by the CoC by 88% voting shares on the evoting stood concluded on 27th October 2022, and accordingly, the INSCO was the H2 bidder as on 27th October 2022, and INSCO has not undergone any changes after consideration by the CoC. Accordingly, INSCO became the Successful Resolution Applicant of the corporate debtor.
- **46.** Accordingly, the CoC instructed the RP to issue a Letter of Intent ("LoI") to INSCO. The RP convened the 36th meeting of CoC on 10th February 2025, whereby the CoC inter alia discussed and

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

agreed on the contents of the LoI and discussed and agreed to extend the CIRP period by 90 days.

- Resolution Applicant INSCO on 10th February 2025, and called upon INSCO to submit its Performance Bank Guarantee (PBG 1) within three (3) business days with an unconditional acceptance of the LoI, which has been duly submitted by INSCO on the very same day, i.e., on 10th February 2025. A copy of the LoI issued by the RP with remarks of acknowledgement and acceptance by INSCO is annexed at pages 760-765 to the application. Further, in accordance with the provisions of Clause 2.11 of the RFRP, INSCO has submitted a PBG of Rs. 190.05 Crore on 13th February 2025, which was issued by DBS Bank India, annexed at pages 766-772 to the application.
- **48.** Upon instruction of the CoC, the RP preferred an application being I.A. (IB) (Plan) No. 6/KB/2025 before the NCLT Kolkata on 27th February 2025 for approval of the INSCO's plan.
- O. REVIEW OF THE MAJORITY JUDGMENT DATED 29TH JANUARY 2025 OF THE HON'BLE APEX COURT:
- 49. A batch of review petitions was preferred by AGI Greenpac Limited, CCI and Exclusive Capital Limited, being one of the secured financial creditors of the corporate debtor, against the majority view by way of a judgment dated 29th January 2025 in *Independent Sugar Corporation Limited* v. Girish Sriram Juneja (Supra). The Hon'ble Apex Court on 16th May, 2025, in Review Petition No.657 of 2025 in Civil Appeal No. 6071 of 2023 has held that:

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

"15. Review Petitioner-AGI Greenpac Limited (AGI) filed an application bearing I.A. No. 38385 of 2025 praying for hearing in open court, the Review Petition(s) filed against the Majority Judgement dated 29.01.2025 in Civil Appeal No. 4924 of 2023 and connected matters. On 03.04.2025, the prayer for hearing the review petition in the open court was allowed. The Review Petition(s) have been listed for hearing on 15.05.2025 and 16.05.2025.

16. We have heard the learned senior counsel appearing for the parties, perused the grounds of review, and the impugned judgment, together with the record. This Court is of the view that the grounds under review, do not fall within the purview of an error apparent on the face of the record, but re-agitate to take a different view in law, on the construction of the proviso to Section 31(4) of the Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as 'IBC, 2016'). Such an exercise does not fall strictly within the ambit of review. Therefore, the Review Petition is without merit and is, accordingly, dismissed. All pending applications are disposed of, accordingly.

17. The Majority Judgement under review in paragraph no. 155.3 issued direction in the following terms:

"Consequently, the CoC shall reconsider the Appellant's Resolution Plan and any other Resolution Plans which possessed the requisite CCI approval as on 28.10.2022 i.e., the date on which the CoC voted upon the submitted Resolution Plans."

18. We have taken note of the submissions made by all the learned senior counsel appearing in the matter. We propose to place on record the statement of Dr. Abhishek Manu Singhvi, learned senior counsel, that Independent Sugar Corporation Limited ('INSCO') is bound by the commitment made to the Committee of Creditors ('CoC') vide letter dated 24.02.2024. In furtherance of the same, (i) cash payment by INSCO to the CoC is to match AGI's commercial offering, (ii) INSCO adheres to its original payment to the Operational Creditors and Workmen of Rs. 50 crores, and (iii) Equity to the CoC would remain. The reconsideration of the Resolution Plan by the CoC shall take note of these

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

three aspects submitted by INSCO, and proceed accordingly.

19. Keeping in perspective the above modification, the reconsideration is undertaken accordingly to paragraph no. 155.3 of the Majority Judgement, and the CoC shall consider for approval, the Resolution Plan of INSCO, within a period of two weeks from today. The CoC and the Adjudicating Authority are directed to complete the Corporate Insolvency Resolution Process both under Sections 30(4) and 31 of the IBC. 2016 within a period of six weeks from today."

(Emphasis Added)

- Thus, in view of the Review Judgment dated 16th May, 2025, 50. I.A. (IB) (Plan) No. 6/KB/2025 has become infructuous and accordingly, the same was dismissed as infructuous by this Bench on 04th July 2025.
- P. FURTHER CONSIDERATION OF THE INSCO'S PLAN IN VIEW OF THE REVIEW JUDGMENT DATED 16TH MAY 2025:
- RP convened the 39th meeting on 9th June 2025, to discuss 51. the review judgment dated 16th May 2025 passed by the Hon'ble Apex Court and opened the Revised Resolution Plan in compliance with the review judgment submitted by INSCO on 8th June 2025. A copy of the Revised Resolution Plan dated 8th June 2025, as approved by the CoC, the approval from the Competition Commission of India, together with the Affidavit under Section 29A of the I&B Code, filed by INSCO, is annexed at pages 797-1273 to the application.
- The CCI approved the combination of INSCO and the corporate debtor on 30.09.2022, reproduced as under:

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020



979

Fair Competition For Greater Good भारतीय प्रतिस्पर्धा आयोग ९वीं मंजिल, ऑफिस ब्लाक, टाबर-1 किंदवर्ष नगर (ईस्ट), नई दिल्ली - 110023

COMPETITION COMMISSION OF INDIA 9th Floor, Office Block, Tower-1 Kidwai Nagar (East), New Delhi - 110023

पंजीकरण सं./Regn. No.:C-2022/09/974 दिनांक/Dated: 30.09.2022

सेवा में/र०

Independent Sugar Corporation Ltd., Belvedere Building, 69 Pitts Bay Road Pembroke HM 08, Bermuda.

विषय: ग्रीन चैनत रूट के अंतर्गत दाखिलनोटिस की पावती Subject: Acknowledgment of Notice filed under Green Channel Route.

उपरोक्त संदर्भ भारतीय प्रतिस्पर्ध आयोग (संपोजनों के संबंध में कारबार के संव्यवहार से संबंधित प्रक्रिया) विनियम, 2011 (संयोजन विनियम) के विनियम 5 एवं विनियम 5 क के साथ पठित, प्रतिस्पर्धा अधिनियम 2002 (अधिनियम) की धारा 6 की उप-धारा (2) के अंतर्गत दिनांक 30 सितंबर 2022 को दाखिल नोटिस (पंजीकरण सं. सी-2022/09/974) की ओर आकृष्ट किया जाता है।

उपरोक्त संयोजन जिसका संयोजन विनियम 5क के संदर्भ में नोटिस दाखिल किया गया है. को नोटिस दाखिल किये जाने पर उसे अनुमोदित एवं उसकी प्राप्ति सूचना समझा जाए। Reference is invited to the notice (bearing Registration No. C-2022/09/974) filed on 30 September, 2022 under sub-section (2) of Section 6 of the Competition Act,2002 (Act) road with regulations 3 and 5 A of the Competition Commission of India (Procedure in regard to the transactions of business relating to combinations) Regulations, 2011 (Combination Regulations).

The combination, in respect of which notice has been filed, in terms of Regulation 5 A of the Combination Regulations, shall be deemed to have been approved upon filing of the notice and acknowledgement thereof.

कृते सचिव/for Secretary

BERMUDA PO

53. At the 40th CoC meeting convened on 10th June 2025, the CoC deliberated upon the viability and feasibility of the revised resolution plan dated 8th June 2025, and after the discussions, the RP opened the voting lines for the members of the CoC from 11th June 2025 to 13th June 2025, to vote on the resolution plan of INSCO in their

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

commercial wisdom. A copy of the minutes of the 40th CoC is annexed at pages 1274-1280 to the application.

54. The e-voting on the plan concluded on 13th June 2025, and the RP called the 41st meeting of CoC on 13th June 2025, to declare the voting results. The RP apprised the CoC that the revised resolution plan dated 8th June 2025 submitted by INSCO was approved by 96.16% of voting shares. The voting results are as under:

Agenda 4: To take note of the voting outcome of the 40th CoC meeting held on Tuesday, 10th June 2025,

The RP apprised the forum regarding the matters that were put up for voting in the 40th COC meeting and were subsequently approved / not approved by the CoC as per below:

Voting Item	Status	Approval (%)
Agenda V1 To vote upon the binding Resolution Plan received by Resolution Professional from Independent Sugar Corporation Limited	Approved	96.16
Agenda V2 To consider and approve the liquidation of Hindusthan National Glass & Industries Limited under Section 33(2) of the Insolvency and Bankruptcy Code, 2016	Not approved	16.91%
Agenda V3 To discuss and decide the Estimated Liquidation Cost, in the event of Liquidation; Resolution confirming to Regulation 39B of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016	Not approved	32.86%
Agenda V4 To discuss and decide the recommendation of the COC on the Assessment of Compromise or Arrangement; Resolution confirming to Regulation 39BA of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016	Not Approved	49.73%
Agenda V5 To discuss and decide the recommendation of the COC on the Assessment of Sale as a going concern; Resolution confirming to Regulation 39C of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.	Approved	52.90%

55. The CoC instructed the RP to issue Letter of Intent to INSCO in the 41st meeting held on 13th June 2025, the minutes is annexed at pages 1291-1298 to the application, and accordingly, the LoI was issued on 14th June 2025, which was unconditionally accepted by INSCO on the same day and submitted the Additional Performance

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Guarantee on 17th June 2025, issued by DBS bank India (PBG 2), annexed at pages 1299-1304 to the application. It is submitted that the aggregated amount across PBG 1 and PBG 2 is equivalent to 10% of the gross present value of the resolution amount under the Revised Resolution Plan dated 8th June 2025. In view of such, INSCO was declared as "Successful Resolution Applicant" (SRA)

56. Upon instruction of CoC, the RP preferred the present application under Section 30(6) read with 31(1) of the I&B Code and Regulation 39(4) of the IBBI (CIRP) Regulations, 2016.

Q. CONSTITUTION OF SPECIAL BENCH TO CONSIDER THE INSTANT CASE:

- **57.** The instant company petition being C.P. (IB) No. 369/KB/2020 was filed before the NCLT Kolkata, initially listed in Court I. By virtue of Order dated 06.03.2025, rendered by the Hon'ble President, NCLT, the matter was transferred to Court No. II.
- **58.** On 30.04.2025, in one intervention petition being IVN. P. No. 5/KB/2020 to the main company petition, a split verdict has arisen, wherein the Learned Bench had a difference of opinion on the issues that whether a party can seek a relief to intervene in the company petition while it has already been admitted and multiple reliefs can be sought in the intervention petition which are directly linked with the main company petition vis a vis the entire CIRP.
- 59. Therefore, the matter was referred to the Hon'ble Third Member's Bench on 28.05.2025. The Hon'ble Third Member after hearing the matter on 09.06.2025 and 10.06.2025, passed his opinion on 10.06.2025, answered in affirmative to both the questions wherein the difference was arisen, and on the majority

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

view, the IVN. P. 5/KB/2025, was disposed of by the Regular Bench (Court No. II) on 13.06.2025.

Thereafter, the matter was transferred to this Special Bench at NCLT Kolkata, by virtue of the Order dated 30.06.2025, passed by the Hon'ble President, NCLT, as the Hon'ble Member (Judicial) of Court No. II has recused from hearing the matter. In terms of the said Order dated 30.06.2025, from 03.07.2024 onwards, we are conducting a physical hearing regularly to complete the hearing and to pass appropriate orders in this matter. The hearing of all the parties to this matter has been concluded on 11.07.2025.

61. We have heard:

The Learned Senior Counsels - Mr. Abhrajit Mitra, Mr. Jishnu Chowdhury, and Learned Counsel - Mr. Vikram Wadhera appearing on behalf of the Resolution Professional.

Learned Solicitor General of India - Mr. Tushar Mehta and Learned Senior Counsel - Mr. Sakya Sen, appearing on behalf of Committee of Creditors.

Learned Senior Counsel - Mr. Sudipto Sarkar, and Learned Counsel - Mr. Rishav Banerjee, appearing on behalf of the Independent Sugar Corporation Limited (INSCO), Successful Resolution Applicant.

Learned Senior Counsels - Mr. S.N. Mookherjee and Learned Counsel - Ms. Urmila Chakraborty appearing on behalf of the promoters.

Learned Senior Counsel - Mr. Joy Saha and Learned Counsels - Mr. Arik Banerjee and Mr. Shaunak Mitra appearing on behalf of the

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

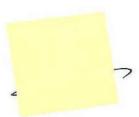
applicant in IVN. P. 21 of 2025, Cont.A. No. 13 of 2025 and IVN.P. No. 2 of 2025.

Learned Senior Counsel - Mr. D.N. Sharma appearing on behalf of Exclusive Capital.

Learned Senior Counsel - Ms. Manju Bhuteria, appearing on behalf of AGI Greenpac Limited, in extenso.

R. COMPLIANCES OF THE RESOLUTION PLAN SUBMITTED BY THE SRA WITH VARIOUS PROVISIONS UNDER THE I&B CODE AND CIRP REGULATIONS:

- The RP has submitted that in terms of Regulation 39(4) of the 62. Insolvency and Bankruptcy Code (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the RP has filed a Compliance Certificate in prescribed form i.e., Form "H", annexed at pages 1307-1433 to the application.
- It is further submitted that in terms of Section 30(2) of the I&B 63. Code, 2016, the Resolution Plan, submitted by SRA provides the details of various compliances as under:



HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

Annexure

Declarations with respect to compliances of provisions under Code and Regulations

- I, Girish Siriam Juneja hereby certify that-
- (i) the said Resolution Plan complies with all the provisions of the Insolvency and Bankruptcy Code 2016 (Code), the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations) including the provisions and Regulations as per the table below:

No. 25(2)(h) Whether the Resolution Applicant meets the criteria approved by the CoC having regard to the complexity and scale of operations of business of the CD? Section 29A Whether the Resolution Applicant is eligible to submit resolution plan as per final list of Resolution Professional or Order, if any, of the Adjudicating	Yes	Part I of the Resolution Plan
Section 29A Whether the Resolution Applicant is eligible to submit resolution plan as per final list of Resolution Professional or	Yes	
Authority?		Part I of the Resolution Plan
Section 30(1) Whether the Resolution Applicant has submitted an affidavit stating that it is cligible?	Yes	Requisite details / Information / Documents pertaining to compliance with Section 29A of the Code have been provided by the Resolution Applicant as part of the Resolution Plan/expression of interest and / or as part of the supporting documents with the Resolution Plan / expression of interest. Reference: Format XI of the Resolution Plan.
ection 30(2) Whether the Resolution Plan- (a) provides for the payment of your insolvency resolution process costs?	Yes	Part II, Clause 3.2
(b) provides for the payment to the operational creditors? (c) provides for the payment to the		Part II, Clause 3.3 read with Clause 3.4 (C)
financial creditors who did not vote in favour of the resolution plan?		Part II, Clause 3.8

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

1321

Section of the Code /	Requirement with respect to Resolution	Compliance	Date: an income
Regulation No.	Plan	(Yes/No)	Clause of Resolution Plan
		geta	
	(d) provides for the management of the affairs of the corporate debtor?		Part'II, Clause 5
	(e) provides for the implementation and supervision of the resolution plan? (f) contravenes any of the provisions of		Part II, Clause 6
	the law for the time being in force?		
Section 30(4)	The Della Section 1	Marcon Company	Part II, Clause 7.5.1
(4)	The Resolution Plan-	Yes	
	(a)is feasible and viable, according to the CoC		Part II, Clause 7.5.4 (b)
	(b) has been approved by the CoC with 66% voting share		Approved by 96.16 %
Section 31(1)	its effective implementation plan, according to the CoC	Yes	Part II, Clause 6
Regulation 38 (1)		Yes	Part II, Clause 3.3.2 and 3.4.4
Regulation 38(1A)	Whether the resolution plan includes a statement as to how it has dealt with the interests of all stakeholders?	Yes	Part II, Clause 7.1
Regulation 38(1B)	Neither the Resolution Applicant nor any of its related parties has failed to implement or contributed to the failure of implementation of any resolution plan approved under the Code. If applicable, the Resolution Applicant has submitted a statement giving details of any such non implementation.	Yes	Part II, Clause 7.5.3
Regulation 38(2)	Whether the Resolution Plan provides: (a) the term of the plan and its implementation schedule?	Yes	Part II, Clause 6.2 and Schedule 1.24, 03
	(b) for the management and control of the business of the corporate debtor during its term?		Part II, Clause 5
	(c) adequate means for supervising its implementation?		Part II, Clause 6.1
38(3)	Whether the resolution—plan demonstrates that— (a) it addresses the cause of default? SIR is the cause of default? (b) it is feasible and viable?	ROTE NO	Part II, Clause 7.5.4(a) Part II, Clause 7.5.4.(b)

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

1322

Section of the Code / Regulation No.	Requirement with respect to Resolution Plan	Compliance (Yes / No)	Clause of Resolution Plan
2	(c) it has provisions for its effective implementation?(d) it has provisions for approvals required and the timeline for the same?(e) the resolution applicant has the capability to implement the resolution plan?		Part II, Clause 7.5.4.(c) Part II, Clause 7.5.4.(d) Part II, Clause 4
Regulation 39(2)	Whether the RP has filed applications in respect of transactions observed, found or determined by him?		
Regulation 39(4)	Provide details of performance security received, as referred to in sub-regulation (4A) of regulation 36B)	Performance Bank Guarantee (PBG) submitted by SRA amounts to INR 225.78 Crores, provided in two tranches of INR 190.05 Crores and INR 35.72 Crores and is valid till 13	Resolution Plan and or as part of the supporting documents with the Resolution Plan. Reference: Format XI of the Resolution Plan

(ii) the resolution plan does not contravene any of the provisions of the law for the time being in force.

(iii) that the contents of this certificate are true and correct to the best of my knowledge and belief, and nothing material has been conecated therefrom.

SIRIRAM

(Signature)

Name of the Resolution Professional: Gischard of the Resolution Professional:

Address as registered with the Board: 22 Dignity Apartments, Bon Bon Lane, 7 Burglow

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

- S. ABOUT SUCCESSFUL RESOLUTION APPLICANT - INDEPENDENT SUGAR CORPORATION LIMITED
- This Plan has been submitted by Independent Sugar Corporation, part of the Madhvani Group of Companies, incorporated in Bermuda on 12.10.1984. The Resolution Applicant is involved in providing strategic guidance on the use of sustainable modern technologies for agriculture, irrigation, cane handling systems, power generation, spirits blending & bottling etc. INSCO is jointly owned by RAMCO Holdings Limited (50%) and Emfil International Holdings Limited (50%) and has its registered office at 7 Church Street, Dorchester House, Hamilton Pembroke HM 11, Bermuda.

Turner Limited, a 100% subsidiary of RAMCO Holdings Limited and which is the Glass Manufacturing Vertical of Madhvani Group, has predominant presence in the glass manufacturing sector of countries such as Saudi Arabia and Tanzania

T. SALIENT FEATURES OF THE RESOLUTION PLAN:

- The Revised Resolution Plan dated 8th June 2025 submitted by Independent Sugar Corporation Limited, in short "INSCO", annexed at pages 797-1273 to the application has been approved by the Committee of Creditor (CoC) by 96.16% majority at its 41th meeting convened on 13th June 2025, and Independent Sugar Corporation Limited, is declared as the "Successful Resolution Applicant".
- As per the minutes of the 40th CoC meeting, the CoC found 66. the plan viable and feasible for the revival of the Corporate Debtor. It is noted from Form-H that the Fair value (Average) of the

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

Corporate Debtor is arrived at Rs. 3,155.16 Crore and the Liquidation Value (Average) is Rs. 1,977.47 Crore.

The Successful Resolution Applicant has proposed to pay of an amount of Rs. 22,57,83,00,000/- as Total Plan Amount against the total admitted claim of Rs. 37,85,55,95,937 /- and the total amount claimed of Rs. 38,36,07,53,830/-, leading to a haircut of 40.36% in respect of amount admitted by the RP and leading to a recovery of 58.86% in respect of the 'claimed amount' and leading to a recovery of 59.64% in respect of 'admitted amount'.

- As pe the plan out of the total proposed amount to the tune of Rs. 2257.83 Crores amount of Rs. 1901.55 Crore shall be paid as Upfront cash by the Resolution Applicant through a combination of equity/quasi equity/debt on or before the trigger date and will make a Deferred Payment of Rs.356.28 Crores over three years from the Trigger Date.
- The Resolution Applicant has defined the Trigger Date as (a) 68. 45th day from the date on which the copy of the NCLT Approval Order is received from the website of the NCLT by the Resolution Applicant and no stay/injunction is granted by any court/ Tribunal with respect to the plan or (b) 45th day from the date on which any stay/injunction granted on the implementation of the Resolution Plan is vacated or (iii) the date of upfront cash payment in the event that such payment is made earlier than the dates referred to in (a) and (b) above, whichever is later.

Business Proposal for Revival of Plants of the Corporate Debtor:

The Resolution Applicant proposes to make a capital expenditure to the tune of approximately Rs.1000 Crores to rebuild all the furnaces and other equipments of the Corporate Debtor over the next few

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

years. The Resolution Applicant also has proposed Plant wise strategy for the Plants of the Corporate Debtor situated at Bahadurgarh, Puducherry, Naidupeta, Rishra, Sashik-Sinnar, Rishikesh and Neemrana.

Financial Proposal in the Plan:

The financial proposal under the resolution plan is as under:

SL N O.	Particulars	AMOUNT CLAIMED (INR)	AMOUNT ADMITTED (INR)	AMOUNT PROPOSED IN PAYMENT (INR)	DETAILS OF FINANCIAL PROPOSAL
1.	CIRP Cost	NA	NA	As per Actuals	
2.	Secured Financial Creditor (Assenting)	32,06,63,78,958	32,06,63,78,958	20,97,46,26,991	Payment to be made on Trigger
3.	Secured Financial Creditor (Dissenting)	1,28,23,42,425	1,28,23,42,425	1,09,81,73,009	Date o
4.	Unsecured Financial Creditor	2,08,38,19,078	2,08,38,19,078	NIL	NA
5.	Operational Creditors- Suppliers of Goods and Services	2,56,23,46,601	2,13,09,71,425	43,46,00,000	Payment to be made on Trigger Date
6.	Operational Creditors- Govt.	35,81,09,556	28,57,17,364	6,55,00,000	Payment to be made on

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

	Dues/Regul atory Dues				Trigger Date
7.	Operational Creditors- Workmen and Employees	71,55,277	57,64,752	54,00,000	Payment to be made on Trigger Date

69. It is noted that as per Form-H, the Plan value is 72% of the Average Fair Value and 114% of the Average Liquidation Value. It is also noted that through this proposed financial proposal 60% of the admitted claim is being recovered by the Creditors.

Payment Proposal for CIRP Cost:

70. The payment of "CIRP Costs" will be "at actual" and the CIRP costs shall be paid out of the cash flow of the corporate debtor and in the went the cash flow of the corporate debtor is insufficient then the outstanding CIRP costs shall be paid by the resolution applicant from the upfront cash. The upfront cash shall be utilized for the payment of outstanding CIRP costs in priority to the payment of other debts of the corporate debtor. Furthermore, if on the Trigger date, outstanding CIRP cost remains unpaid as on the Trigger Date, the payment to the Financial Creditors shall stand adjusted accordingly.

Payment Proposal for Operational Creditors:

71. The Resolution applicant will pay Rs. 50.01 Crores out of the upfront cash to settle the dues of all the Operational Creditors (except workmen and employees) i.e. Government Dues and other Operational creditors and 0.54 Crores to settle the dues of all the

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

Operational Creditors (workmen and employees) in priority in payment of Financial Creditors.

Payment Proposal for Unsecured Financial Creditors:

72. No Proposal has been made in respect of Unsecured financial creditors but it has been proposed that if any amount becomes payable to the unsecured financial creditors due to any order of the NCLT or any other court or otherwise the said payment shall be met from the amounts payable under the plan

Payment Proposal for Existing Shareholders:

73. No payment proposal is made for the existing shareholders and the entire shareholding of the exiting shareholders shall be cancelled and extinguished as per the terms and conditions envisaged in the plan.

Payment Proposal for Dissenting Financial Creditors:

The dissenting Financial Creditors shall be paid minimum liquidation value as required u/s 30(2)(b) of IBC,2016 in priority to assenting financial creditors. The proposed payment to the dissenting Financial Creditors is Rs. 109.81 Crores (approximately). The dissenting financial creditors shall relinquish their securities upon receipt of the proposed amount. It is also proposed that in case the amount payable to the dissenting financial creditors is higher than the said proportionate amount, the same will be adjusted from the amount proposed for the assenting financial creditors in a proportionate basis.

Payment Proposal for Secured Financial Creditors:

75. The assenting Financial Creditors will be paid approximately Rs. 2097.46 Crores as full and final settlement against their claims. The payment will be made out partly of the upfront payment, after

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

making priority payments as per the terms of the plan and the code and the remaining amount shall be paid out of the Deferred payment. The payment made from the Upfront cash shall be made on or before the Trigger date and the deferred payment shall be made within 3 years from the Trigger date or any date prior as per the discretion of the Resolution Applicant.

- 76. The Secured Financial creditors will relinquish all their securities upon receipt of the complete amount in accordance with the term of the plan. The Secured Creditors will be issued 5% Equity shareholding of the "Merged Entity" i.e. the Merger of the SPV of the Resolution Applicant and the CD, after the successful implementation of the plan.
- 77. It is also proposed that the available cash balance in the books of the corporate debtor as on the date of the NCLT approval date, after making payment of the CIRP cost accrue to the Financial Creditors. Furthermore, any amount received out the pending applications in respect to PUFE transactions shall be for the benefit of the secured financial creditors.

Payment Proposal for Additional Claims:

78. Any additional claim that becomes payable by the Resolution Applicant, the same shall be paid out of the Upfront Cash and without any further liability on the Resolution Applicant. The Creditors of such claims shall be entitled to receive only from the amounts agreed to be paid under the plan as per the relevant category such creditors fall under as per the plan and the amounts payable to that category of creditors shall stand adjusted accordingly proportionately.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED

<u>I.A.</u> (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

Proposed Standalone Capital Reduction:

79. The Upfront Cash paid by the Resolution Applicant shall be used for subscription/allotment of Equity Shares of face value of Rs.10/- to the Resolution Applicant and/or its Nominees and/or its Affiliates such that Resolution Applicant and its Nominees and its Affiliates togetherly own and hold 100% of the total issued and paid-up equity share capital of the Corporate Debtor. Subsequent to the subscription, the entire equity shares held by the existing shareholders shall stand fully extinguished. The Resolution applicant will also infuse additional funds in line of the financial plan as proposed in the resolution plan to susbsribe to additional Equity Capital. The approval of the present plan will be deemed to be an approval u/s 66 of the Companies Act,2013 sanctioning and approving the capital reduction.

Treatment of the Secured Financial Debt and Existing Guarantees and other Securities:

- **80.** All existing Security Interest created by the Corporate Debtor in favour of the secured financial creditors shall be relinquished and released. The haircut that the secured financial creditors undertake shall be recoverable from the erstwhile promoters, personal guarantors, and third-party security provider of the corporate debtor.
- **81.** The Resolution plan shall not affect the validity and enforceability of (i) Existing Guarantees and (ii) any third-party security created by the third party for securing the financial debt of the corporate debtor.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

Management of the affairs of the Corporate Debtor after approval of the Resolution Plan.

- **82.** During the period from the date on which this plan is approved by the adjudicating Authority and upto the Trigger Date, the Corporate Debtor shall be managed by a "Monitoring Committee." The management and control of the Corporate Debtor will be handed over to the Resolution Applicant on the Trigger date itself and the corporate debtor will be managed by the Board reconstituted by the Resolution Applicant.
- **83.** All officers, employees, and workmen of the corporate debtor along with all liability towards them will stand terminated and discharged in accordance with the terms of their respective contracts.
- **84.** The Authorised share capital of the Corporate Debtor will stand restructured, recategorized and increased to such extent as may be required to enable restructuring of the paid-up share capital of the corporate debtor and in furtherance of that the reconstituted board and/or the new shareholders will be entitled to make changes in the Memorandum of Association and Articles of Association of the Corporate Debtor.

Implementation and Supervision of the Plan (From Trigger Date till Reconstitution of Board):

85. A Monitoring Committee will be constituted comprising of Two representatives of the CoC and Two members nominated by the Resolution Applicant. The Monitoring Committee shall exercise all functions and have all powers as that of the Board of the Corporate Debtor. The expenses/reimbursements of the Monitoring Committee shall be met from the internal accruals of the corporate debtor and

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

in case of short fall the same will be borne by the Resolution Applicant.

U. PUFE TRANSACTIONS:

86. As per Form-H the following transactions were found as avoidable transactions by the Resolution Professional:

Sl. No	Type of Transactio n	Amoun t (Rs.)	Date of Filing with Adjudicatin g Authority	Date of Order of the Adjudicatin g Authority	Brief of the Orde r	How it is dealt in resolution plan
1	Preferential transactions u/s 43	•	NA	NA	NA	*
2	Undervalue d transactions u/s 45		NA	NA	NA	-
3	Extortionate credit transactions u/s 50		NA	NA 	NA	-
4	Fraudulent transactions u/s 66	Crores	September 29, 2022	ASIS KR. SE NOTAE Regd. No. 1380 EXPIRED SA. 1228	12/18) 7 TE	For avoidance applications, pursuant to sections 43,45,49,50,66,68,70 171, 72, 73, 74 of the tode, if any shall be continued by the Resolution Professional and in

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

·	7			1318
				transaction is avoided / set aside by the Adjudicating Authority in terms of section 43, 45, 47, 49, 50 or 66 of the Code, and any amount received by the Resolution Professional or the Corporate Debtor, whether prior to NCLT approval Date or after the NCLT Approval Date, such sums shall be solely for the benefit of the Secured Financial Creditors
5.	Combinatio n of PUFE transactions	63 Crores		
	Total	63 Crores	(Rupees Sixty-three crores)

Further it is seen from records that one application i.e. IA (IBC) 1179(KB)/2022 has been filed by the RP u/s 66 of the Code for a recovery of Rs. 63 Crores which will be pronounced separately and in light of Hon'ble Delhi High Court's judgement in Tata Steel BSL Vs Venus Recruiters reported at 2023/DHC/000257 there is no bar on approval of the resolution plan while applications challenging avoidable transactions are pending.

V. ADHERENCE TO REGULATION 38(3):

- The Successful Resolution Applicant has identified the Cause 88. of Default as the insufficient cashflow provisions for working capital and maintenance capital expenditure along with rise in debt, declining turnover & profitability.
- The Plan is stated to be feasible and viable as it confirms with 89. all the mandatory requirement of IBC and applicable regulations and deals with all the stakeholders and their unsatisfied claims. Furthermore, the resolution applicant and its glass manufacturing

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

vertical is a leader in its market domain and enjoys market dominance. The Resolution applicant has an experience of reiving stressed business assets which will be pivotal in turning around the business of the corporate debtor. Furthermore, the resolution applicant presently employs many ex-employees of the corporate debtor which will help in effective the implementation of the plan and successful turnaround of the corporate debtor.

90. As stated above, the plan contains provisions for successful implementation of the plan and also makes provisions for seeking all necessary approval for implementation of the plan.

In Schedule I at page 89-90 to the Resolution Plan provides the timeline and implementation schedule as under:

Resolution Flan of Hindustian National Glass & Industries Limited (HNGZL) submitted by Independent Sugar Corporation Limited ((NSCO)

SCHEDULE — 1 TIMELINES AND IMPLEMENTATION SCHEDULE

Step	Process	Timeline
1.	Approval of the Resolution Plan by the COC	COC Approval Date
2.	Issuance and Acceptance of the LOI-2 Issuance of the PBG-2.	After COO Approval Date as per the terms of the RFRP
3.	Receipt of the cartified copy of the order of the NCLT sanctioning the Resolution Plan.	×
4.	Constitution of the Monitoring Committee	NCLT Approval Date
5.	Corporate Debtor (with support of the Monitoring Committee) shall obtain AD approval for remittence of Upfront Cash.	Prior to the Trigger Date
7.	Computation and re-assessment of the Implementation Costs	Prior to the Trigger Date
	 (a) Payment of the requisite amounts by the Resolution Applicant /its identified Nominees to the Corporate Debtor towards subscription/ allotment of 100% Equity Shares and infusion of Upfront Cash as per the terms of the Resolution Plan. (b) Payment of CIRP Cost and Implementation Costs; (c) Payment to Operational Creditors; (d) Payment to Operational Creditors; (e) Issuence of Rupee Term Loan for Deferred Payment (f) Upfront Cash will be distributed to the assenting Financial Creditors. (g) Stendalone Capital Reduction. (h) Delisting of Existing Equity Shares (l) Issuence/ allotment of Equity Shares to the Resolution Applicant/its identified Nominees. (j) Reconstitution the board of directors of the Corporate Debtor. (k) Handover of records by the Resolution Professional / Monitoring Agent. Note: All the aforesaid actions shall occur simultaneously, however, the Resolution Applicant shall have the right to rearrange the sequence of events accurring on the Trigger Date, post psyment of Upfront Cash and issuance of Rupee Term Loan for deferred payment, as required for 	Trigger Date

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

886

Resolution Plan of Hindusthan National Glass & Industries Limited (HNGIL) submitted by Independent Sugar Corporation Limited (INSCO)

the purposes of Implementation of the Plan. It is clarified that the payment of CIRP Costs, Implementation Costs, Operational Creditors and dissenting Financial Creditors will be made in priority to payments to assenting Financial Creditors.

All the days set out above are Business days only.

W. TIME FRAME PROPOSED FOR OBTAINING RELEVANT APPROVALS FROM THE COMPETENT AUTHORITIES:

SN	Nature of Approval	Name of applicable law	Name of Authority who will grant the approval	When to be obtained.
1.	Acquisition of control of the corporate debtor		Competition Commission of India	The approval from the CCI has been obtained on 30 th September 2022.

X. MERGER OF THE CORPORATE DEBTOR:

91. It is proposed that upon successful implementation of this Resolution Plan, the Special Purpose Vehicle (SPV) incorporated in India shall stand merged and amalgamated with the corporate debtor ("Merger") in accordance with the Scheme of Arrangement and Amalgamation ("Scheme"), pursuant to the NCLT approving the Scheme as a part of and along with this Resolution Plan and the certified copy of the Order of the NCLT sanctioning the Scheme being filed with the Registrar of Companies. Pursuant to the Merger, the corporate debtor into which the SPV has merged and amalgamated,

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

shall hereinafter be referred to as the "Merged Entity" for the purpose of this Resolution Plan.

Y. RELIEFS, WAIVERS AND CONCESSIONS:

- 92. We have perused the reliefs, waivers and concessions as sought in the Resolution Plan. This Adjudicating Authority has the power to grant only such reliefs, waivers and concessions that are directly in tune with the I&B Code and the Companies Act (within the powers of the NCLT). The reliefs, waivers and concessions that pertain to other governmental authorities/departments may be dealt with by the respective competent authorities/forums/offices, Government or Semi-Government of the State or Central Government concerning the respective reliefs, waivers and concession, whenever sought for. The competent authorities including the Appellate authorities may consider granting such reliefs, waivers and concessions keeping in view the spirit of the I&B Code, 2016 and the Companies Act, 2013.
- **93.** For the sake of convenience, the reliefs, concessions, and approvals sought in the Resolution Plan annexed at pages 868-884 to the application are catered to as below and the orders thereon are indicated against each as under:

Clau se	Reliefs, Concessions and Approvals sought for	Orders thereon	
9.1.	The NCLT order approving the Resolution Plan shall have primacy and overriding effect over all central and state laws governing the Operational Creditors and the Statutory Dues Creditors (Including Tax Authorities, water authorities, stamp authorities, revenue authorities, registration authorities, electricity authorities and other Governmental Authority) and it shall not be open to these authorities to rely upon their	the extent as permissible	

	Company Petition (IB)	
	governing acts to deny the Resolution Applicant the implementation of this Plan.	
9.2.	The NCLT order approving the Resolution Plan shall be conclusive for the purpose of Standalone Capital Reduction, delisting of shares from National Stock Exchange (NSE), BSE and Calcutta Stock Exchange and amendment of the Constitutional Documents, under the Companies Act and / or under any other Applicable Laws, Including consent of Existing Shareholders and the Creditors of the Corporate Debtor, as required under the Companies Act and / or under any other Applicable Laws, together with the process laid down under the Companies Act and / or any other Applicable Laws, have been obtained and duly compelled with. The Corporate Debtor, the Resolution Applicant, as applicable, basis the necessary directions issued by the Hon'ble NCLT shall take appropriate corporate actions necessary for implementation of all the provisions of this Resolution Plan, including: (i) filing of appropriate documents or forms with relevant regulatory authorities, (ii) issuance of shares and instruments as provided in the Resolution Plan, and (iii) regular compliance as per the Applicable Law.	Not Granted.
9.3.	The NCLT order approving the Resolution Plan shall be deemed to be a directive of NCLT directing to necessary authorities including SEBI that nothing shall restrict or affect the right of the Corporate Debtor and/or the Resolution Applicant to subsequently relist the shares of the Corporate Debtor on all or any of the abovementioned stock exchanges without the obligation of the time period for relisting as per Regulation 40 of the SEBI (Delisting) Regulations, 2021.	Not Granted.
9.4.	No Claims shall be raised or Proceedings be initiated or action(s) be taken on the Corporate Debtor and/or the Resolution Applicant by SEBI or any other Governmental Authority for non-compliance of or non-adherence to the SEBI (Delisting) Regulations, 2021.	Not Granted.

	Company Petition (IB)	In No. 369/KB/2020
		to the provisions of IBC and other applicable laws.
9.8.	The Hon'ble NCLT be pleased to give or issue necessary directions to transfer The Corporate Debtor Lands (being a critical asset of the Corporate Debtor) in the name of the Corporate Debtor as part of the implementation of the Resolution Plan.	Appropriate authorities to consider this keeping in view the objective of IBC,2016.
9.9.	With effect from the NCLT Approval Date, the Corporate Debtor and its directors, key managerial personnel, officers and employees appointed after the Trigger Date shall not be held liable in respect of all statutory/regulatory non-compliances with respect to non-compliance of the minimum number of directorships under the Companies Act, 2013 and no payment of additional fees for any form filing shall be required to be paid to the ROC/MCA for regularization of the same.	Granted in respect of past liabilities of the corporate debtor in terms of section 32A of IBC,2016. Any fresh cause of action not covered.
9.10.	ROC shall regularize such non-compliance and permit all other forms to be filed by the Corporate Debtor. In the event the ROC is unable to take the online form on record, the ROC shall do the needful offline to ensure smooth business continuity of the Corporate Debtor.	Not Granted.
9.11.	Except as provided in this Resolution Plan, the Corporate Debtor and the Resolution Applicant shall have the right of election either to continue with or terminate the existing contracts entered into by the Corporate Debtor prior to the NCLT Approval Date, including the contracts which are entered into with related parties of the Corporate Debtor.	Not Granted.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In Company Petition (IB) No. 369/KB/2020

	Company Petition (IB)	
9.5,	Relevant authorities to immediately, irrevocably	Granted,
	and unconditionally extinguish any	
	Proceedings, enquiries or investigations	Section 32A
	Initiated against the Corporate Debtor	and
	including any Proceedings pursuant to which	regarding
	its assets have been attached/are in the	assets of the
	process of being attached by the any	corporate
	Governmental Authority, relating to the period	
	prior to the NCLT Approval Date and such asset	
	of the Corporate Debtor shall stand released	
	from such attachment and the Corporate	are under
	Debtor or the Resolution Applicant shall at no	the process
	point of time be, directly or indirectly, held	of getting
	responsible or liable in relation thereto, in	attached,
	accordance with the provisions of Section 32A	appropriate
	of the Code. The Resolution Applicant, through	
	the Corporate Debtor, shall be entitled to	shall be
	continue the proceedings, legal or otherwise,	made before
	which are initiated by the Corporate Debtor prior	appropriate
	to the Insolvency Commencement Debt.	authorities
		and the
		same will be
		considered
		by them by
		keeping in
		view the
		objective of
		IBC,2016.
9.6.	No Proceedings by any Person shall be initiated	Granted
	or entertained in any court of law, whereby the	
	Resolution Applicant's obligations and/or	
	liability under this Resolution Plan stands	
	increased or the Resolution Applicant is	
	required to contribute any amount over and	
	above the payment outlined in the Resolution	
	Plan;	
9.7.	No adverse notices to the Corporate Debtor or	Granted in
	resumption of Proceedings pending against the	respect of
	Corporate Debtor in respect of the Corporate	the
	Debtor Lands shall be initiated or issued:	properties
		that forms
		part of this
		resolution
		plan subject
		The second secon

In

Company Petition (IB) No. 369/KB/2020

9.12.	In case the existing contract is terminated, the Corporate Debtor shall have no liability or obligation to pay the relevant counterparty to such contracts any sums payable for period prior to the NCLT Approval Date, nor shall the Corporate Debtor or the Resolution Applicant be
	liable to pay damages to the relevant counterparty and prior approval of the counterparties of any contract, agreement, shall not be required to be obtained for change in control / ownership/constitution of the
	Corporate Debtor, pursuant to the terms of this Resolution Plan and all claims (whether pending, contingent or otherwise) made against the Corporate Debtor by the counterparties to such contracts /arrangements / purchase orders /
	work orders in relation to period up to the NCLT Approval Date shall stand settled and/or extinguished and the Corporate Debtor or the Resolution Applicant shall at no point of time be, directly or indirectly, held responsible or liable in relation thereto.
9.13.	All existing Licenses and Permissions, lease,

Not Granted.

leave and license agreements /arrangements and any other business of the Corporate Debtor shall (without seeking any approval or no-objection, but subject to mandatory procedural formalities under the Applicable Law, if any) continue in full force and effect and shall remain valid and binding against the Corporate Debtor, the respective Governmental Authorities counter-party(ies) as required for the purpose of continuing the business of the Corporate Debtor (notwithstanding that corporate insolvency resolution proceedings have been initiated against the Corporate Debtor, a change in control/ownership of the Corporate Debtor has been effected) till the period of their respective expiries, unless renewed.

Granted to the extent as permissible under law.

The Corporate Debtor with respect to its business shall not be liable for any non-compliance, default, breach, etc., during the period prior to the NCLT Approval Date, in

	Company Petition (IB)	No. 369/KB/2020
	relation to failure to take, or obtain, or failure	
	to comply with, any lease, leave and license	
	agreements / arrangements, Licences and	
	Permissions from Government Authorities	
	Including but not limited to the Ministry of	
	Environment, Forest and Climate Change, the	
	Central Pollution Control Board and the State	
	Pollution Control Board.	
9.14	All contracts, addendums and other deeds and	Not
	documents for engaging individuals by the	
	Corporate Debtor on contract basis shall be	Grantou.
	deemed terminated and all non-compliances	
	with respect to said documents and contract	
	workers or under Applicable Law either by the	
	contractor and/or the Corporate Debtor as a	
	principal employer shall stand settled and	
	extinguished as well as all liabilities, obligations	
	including payment obligations of the Corporate	
	Debtor arising out of any Proceedings shall stand	
	settled and extinguished and that all individuals	
	in the past engaged or are presently engaged	
	or deemed to be engaged by the Corporate	
	Debtor on contract basis either pursuant to an	
	existing written contract, oral contract or	
	otherwise shall not be regarded as workmen or	
	employees of the Corporate Debtor shall have	
	no liability in respect of such non-	
	compliances, such workmen or employees	
	and/or such deemed workmen or employees.	
9.15.	All the existing brands, patents, copyrights,	The issue
5.10.	trademarks, designs and all other Intellectual	The issue
	Property Rights of the Corporate Debtor shall	
	be deemed to be available for future business	Intellectual
	continuity and automatically renewed	property
	without requirement of any payment of	rights of the
	license fees, charges or royalty thereon to any	CD shall be
	third party.	decided by
	The Resolution Applicant through the Corporate	
	Debtor/Company shall have the right to	appropriate
		authorities
	continue with the prosecution and/or litigation, initiated by the Corporate Debtor	by keeping
		in view the
	against any third-party Including governments or Governmental Authorities.	objective of
		IBC,2016.
	That the Hon'ble NCLT be pleased to give or issue	

	7 . 7 F.		I ILLA	1 111	J. 1.0	LALL	2020	
							In	
Compan	v Peti	tion	(IR)	No	369	/KR	12020	

	Company Petition (IB)	
	necessary directions that the Present	
	Resolution Plan does not in any manner affect	
	the right of Corporate Debtor in the litigations	are Granted
	filed/initiated by it against third parties	
	including governments and Governmental	
	Authorities pertaining to any issues.	permissible
	postale postal	under law.
9.16.	All requisite permissions, regulatory conditions,	Contract to the Contract of th
J. 10.	sanctions, schemes for standalone reduction of	
	capital without consideration as is required to be	Granteu.
	done under this Resolution Plan and for issuance	
	of fresh equity shares of the Company to	
	Resolution Applicant.	
9.17	All liabilities or obligations payable (including	
	Stamp Duty Payments, demand for any losses or	the extent as
	damages, principal, interest, compound interest,	permissible
	penal interest, liquidated damages, notional or	under
	crystallised) relating to any termination of	IBC,2016
	contracts, addendums and other deeds and	and other
	documents for engaging individuals by the	applicable
	Corporate Debtor on contract basis shall be	laws.
	deemed waived and extinguished and all non-	
	compliances with respect to said documents	
	shall stand settled and extinguished as well as	
	all liabilities, obligations including payment	
	obligations of the Corporate Debtor arising out of	
	any Proceedings shall stand settled as per this	
	Resolution Plan.	
9.18.	All non-compliances, liabilities, penalties,	Comments
J.10.	fines, fees with respect to occupation,	Granted
	utilisation of the Company Debtar Lands and	only to the
	utilisation of the Corporate Debtor Lands and	
	construction of the factory premises thereon shall be waived by the respective	permissible
	- J	under
	Persons/Governmental Authorities and shall	IBC,2016.
	stand settled and extinguished and the	
	Resolution Applicant shall have no liability or	
	obligation in respect of such non-compliances,	
	liabilities, penalties, fines and fees or other costs	
	(pending or yet to be crystalized).	
9.19.	With effect from the Trigger Date, the Corporate	Not
	Debtor shall be allowed to carry forward all	Granted.
	losses (business loss, unabsorbed	
- 1	depreciation, capital loss, etc.): (i) for the period	

Company Petition (IB)	No. 369/KB/2020
prescribed under the provisions of the Income Tax Act, 1961, for the respective different types of losses (the period prior to the NCLT Approval Date will not be counted to compute the number of years for the purpose of carry forward of losses); and (ii) such losses should also be allowed to be carried forward in case of any restructuring of the Corporate Debtor by the Resolution Applicant during the implementation of and in accordance with the Resolution Plan. The change in shareholding of the Corporate Debtor pursuant to the Resolution Plan shall not lead to lapse of such losses of the Corporate Debtor and provisions of Section 79 of the Income-tax Act, 1961 are not applicable. 9.20. With effect from the Insolvency Commencement Date, any and all approvals that may be required from Governmental Authorities (including Tax authorities, Including but not limited to seeking a No Objection Certificate under section 281 of the Income-tax Act, 1961 by the shareholders of the Corporate Debtor, Land Approvals) in connection with the implementation of the Resolution Plan including on account of change in ownership / control of the Corporate Debtor shall be deemed to be granted. Similarly, any requirements to obtain waivers from Governmental Authorities is deemed to have been granted upon approval of the Resolution Plan by the NCLT. Accordingly, neither any liability and/or Taxes (direct or indirect) would be cast upon the Resolution Applicant, nor would the transaction be deemed to be void on any account.	Not Granted.
9.21. The relevant Governmental Authorities shall grant relevant approvals with respect to various Land Approvals which are a critical part of implementation of the Resolution Plan on submission of applications by the Resolution Applicant/ Corporate Debtor.	This is for the appropriate authorities to consider keeping in view the objective of IBC,2016.
9.22. The Corporate Debtor shall be permitted to and shall enjoy and avail at any future date, any Tax	Not Granted.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

		Com	pany	Petitio	n (IB) N	No. 369/KB/2020	
benefits,	deductions,	exemptions	as	per	the		
Applicabl	e Laws, which	it was entitl	ed t	o prio	or to		

Insolvency Commencement Date

9.23. All electricity dues owed to any Person including but not limited to penalties, interest, fines, security deposit or any other dues, whether admitted or not, due or contingent, whether claim has been filed or not by such Person in respect of any electricity dues, for the period prior to the NCLT Approval Date, shall stand abated, settled and extinguished and neither the Corporate Debtor nor the Resolution Applicant shall be liable to pay any amount against such demand.

All proceedings pending against the Corporate Debtor with respect to any electricity dues owed to any Person, on the NCLT Approval Date relating to the period prior to the NCLT Approval Date, shall stand terminated and all consequential liabilities, if any, stand abated and should be considered to be not payable by the Corporate Debtor or the Resolution Applicant.

All notices proposing to initiate any proceedings (if any) against the Corporate Debtor in relation to the period prior to the NCLT Approval Date and pending on the NCLT Approval Date, shall stand settled and abated at Nil value and should not be proceeded against.

That the Hon'ble NCLT be pleased to give or issue necessary directions that post the NCLT Approval Date, no reassessment / revision or any other proceedings or suits shall be initiated against the Corporate Debtor in relation to period prior to the NCLT Approval Date in respect of such electricity dues and any consequential demand / action should be considered non-existing and as not payable by the Corporate Debtor or the Resolution Applicant.

Any proceedings which were kept in abeyance in view of the insolvency process or otherwise

Granted in terms of the iudgment of the Hon'ble Supreme Court in Ghansyam Mishra 8 Sons Edelweiss Asset Reconstructi on Company Limited.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED

I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

shall not be revived post the NCLT Approval Order.

The electricity authorities shall transfer all the electricity connections pertaining to the Corporate Debtor Lands in the name of the Corporate Debtor/Resolution Applicant from the NCLT Approval Date, as may be required by the Resolution Applicant and there shall be no costs, expenses and fees payable whatsoever to such authorities for the transfer of the electricity connections In the name of the Corporate Debtor nor shall any be costs payable on account of change in ownership or transfer.

The waiver regarding non payment cost/expens e/fees payable for transfer of the electricity connections shall dealt by the appropriate authorities as per law and keeping in view the clean slate principal envisaged under IBC,2016

9.24. All water dues owed or payable to any Person including but not limited to penalties, Interest, fines, security deposit or any other dues, whether admitted or not, due or contingent, whether part of the claim filed by any Person in relation to water dues, for the period prior to the NCLT Approval Date, shall stand abated, settled and extinguished and neither the Corporate Debtor nor the Resolution Applicant shall be liable to pay any amount against such demand.

All proceedings pending against the Corporate Debtor with respect to any water dues owed to any Person/Government Authority, on the NCLT Approval Date relating to the period prior to the NCLT Approval Date, shall stand terminated and all consequential liabilities, if any, stand abated and should be considered to be not payable by the Corporate Debtor or the Resolution Applicant.

Granted in terms of the judgment of the Hon'ble Supreme Court in Ghansyam Mishra 8 Sons Edelweiss Asset Reconstructi on Company Limited.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED

I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

All notices proposing to initiate any proceedings (if any) against the Corporate Debtor in relation to the period prior to the NCLT Approval Date and pending on the NCLT Approval Date, shall stand settled and abated at Nil value and should not be proceeded against.

Post the NCLT Approval Date, no re-assessment / revision or any other proceedings or suits shall be initiated against the Corporate Debtor in relation to period prior to the NCLT Approval Date in respect of such water dues and any consequential demand / action should be considered non-existing and as not payable by the Corporate Debtor or the Resolution Applicant.

Any proceedings which were kept in abeyance in view of the Insolvency process or otherwise shall not be revived post the NCLT Approval Order.

The relevant water supply authorities shall, immediately with effect from the NCLT Approval Date (i) resume the water connection of the Corporate Debtor with Immediate effect from the NCLT Approval Date; (ii) waive all non-compliances in connection therewith prior to the NCLT Approval Date; (ii) be bound by the payment terms as set out in this Resolution Plan and apart from the amount payable to them as Operational Creditors under this Resolution Plan, neither the Corporate Debtor nor the Resolution Applicant shall be required to pay any further amount in connection with the water dues for a period prior to the NCLT Approval Date.

The relevant water supply authorities shall restore the water connection and Approvals of the Corporate Debtor, without the payment of any additional sum, except as provided in this Resolution Plan and the water authorities shall

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In Company Petition (IB) No. 369/KB/2020

	Company Petition (IB)	In No. 369/KB/2020
	fully co-operate with the Resolution	
	Applicant/Corporate Debtor for the same.	
	However, it is clarified that the Company Water	
	Proceedings initiated by the Company should	
	continue and in the event any monetary relief	
	is granted thereunder, the Corporate Debtor	
	and Resolution Applicant shall be entitled to	
	the same and such authorities (whose claims	
	have been admitted by the Resolution	
	Professional) shall not be permitted to set off	
	or claim any amounts owed by them to the	
	Corporate Debtor or claim any additional	
	amounts from the Corporate	
9.25.	Debtor/Resolution Applicant.	
9.23.	Any past credit of Taxes (direct or indirect) for	Not
4	the period pertaining prior to the Insolvency	Granted.
	Commencement Date, including but not limited to minimum alternate tax paid by the	
	Corporate Debtor shall continue with the	
	Corporate Debtor on a going concern basis and	
	shall be available for the use of the Resolution	
	Applicant and its Nominees or the Corporate	
	Debtor, as the case may be.	
9.26.	The Resolution Applicant or the Corporate Debtor	Waiver
	shall not be liable to pay any Taxes (direct or	sought in
	indirect) whatsoever and howsoever arising	regard to tax
	(directly or indirectly on such entity) as a	liability
	result of any action(s) taken by the Corporate	arising
	Debtor or on behalf of the Corporate Debtor	before
	prior to Insolvency Commencement Date or	insolvency
	arising from actions under this Resolution	commencem
	Plan.	ent date is
	It is also clarified that any Taxes (direct or	Granted in
	indirect) pertaining to a period prior to Insolvency	terms of the
	Commencement Date (Including penalties levied	judgment of
	or leviable), whether assessed or unassessed or	the Hon'ble
	determined or undetermined, by the relevant	Supreme
	Governmental Authority shall be deemed to be	Court in
	extinguished and waived off with effect from the	Ghansyam
	Trigger Date. Liabilities, if any, ascertained or	Mishra &
	unascertained, assessed, or unassessed,	Sons v
	determined or undetermined as a result of the	Edelweiss
	action(s) mentioned above shall stand abated,	Asset

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

settled and extinguished and neither the Corporate Debtor nor the Resolution Applicant shall be liable to pay any amount against such liability. Ongoing Proceeding(s) including penalty Proceeding(s) of the Corporate Debtor with respect to any Taxes owed to any Governmental Authority, on the Trigger Date relating to the period prior to the Insolvency Commencement Date. shall stand terminated consequential liabilities, if any, stand abated and should be considered to be not payable by the Corporate Debtor or the Resolution Applicant, All notices proposing to initiate any proceedings (if any) against the Corporate Debtor in relation to the period prior the Insolvency Commencement Date and pending on the Trigger Date, shall stand settled and abated at Nil value and should not be proceeded against. Post the Trigger Date, no assessment, re-assessment/ revision or any other proceedings or suits shall be initiated against the Corporate Debtor in relation to period prior to the Insolvency Commencement Date in respect of such Taxes (direct or indirect) and any consequential demand/action should be considered nonexisting and as not payable by the Corporate Debtor or the Resolution Applicant. proceedings which were kept in abeyance in view of the Insolvency process or otherwise shall not be revived post the NCLT Approval Order.

Reconstructi on Company Limited and as permissible under IBC,2016.

The waiver sought regard to tax liability arising out actions of under the resolution plan is for CBDT and other appropriate authorities to consider keeping in view the object of IBC,2016.

9.27. The Resolution Applicant or the Corporate Debtor shall not be liable to pay any amounts including fines, fees, penalties and non-compliances to any Governmental Authorities or Persons howsoever arising as a result of any action taken by the Corporate Debtor or on behalf of the Corporate Debtor prior to and including the Insolvency Commencement Date with regard to the Corporate Debtor

Lands (including utilisation thereof and construction thereon).

Granted to
the extent
as
permissible
under law
and in
terms of the
judgment of
the Hon'ble
Supreme
Court in
Ghansyam

	Company Petition (IB)	
	From the Trigger Date, the land and revenue authorities, Governmental Authorities being Operational Creditors (whether they have filed claims as Operational Creditors or not) shall waive and extinguish all claims against the Corporate Debtor, In relation to fines, fees, penalties and non-compliances and other similar costs.	Edelweiss Asset Reconstructi
9.28.	With effect from the Trigger Date, all benefits, Incentives, subsidies, schemes, policies, etc., which the Corporate Debtor was entitled to and all such benefits thereunder (including any EPCG Schemes) shall remain vested with the Corporate Debtor, notwithstanding any change in ownership or control on account of this Resolution Plan and any penalties or liabilities owing to non-compliance thereunder or pursuant to any notices and Proceedings for the period prior to the Insolvency Commencement Date shall stand waived and extinguished in entirety.	Granted to the extent as permissible under law
9.29.	The Tax Authorities as a part of implementation of this Resolution Plan, any write off of the Financial Debt (if any) and subsequent extinguishment and reduction as part of the Standalone Capital Reduction shall not be subject the Resolution Applicant/its Nominees or the Corporate Debtor to any tax liabilities.	Not Granted.
9.30.	The Resolution Applicant and/ or the Corporate Debtor shall not be subject to any Tax liability (direct or indirect) on account of expenses Incurred by either or both the abovementioned parties in connection with the implementation of the Resolution Plan and these expenses will be allowed as a deduction to the Resolution Applicant/ Corporate Debtor while computing the taxable income.	This is for CBDT and other appropriate authorities to consider keeping in view the object of IBC,2016.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

0.01	Company Petition (IB)	The state of the s
9.31.	The relevant Tax authorities shall exempt	
	income/gain/profits, If any, arising as a result of giving effect to the Resolution Plan and from being subjected to income tax in the hands of the Corporate Debtor and/or the Resolution Applicant and/or any such Person who is participating in the implementation of the Resolution Plan on behalf of the Resolution Applicant under the provisions of Value Added Tax, Customs, Entry Tax, Octroi, Excise duty, Service Tax, Goods & Service Tax, Income Tax Act, 1961 Including but not limited to any income tax and Minimum Alternate Tax (MAT) liability arising on account of the Standalone Capital Reduction in Corporate Debtor, write off/ write down of current amounts due to employees, vendors and other Operational Creditors, value of assets, value of inventories, write back / reduction of any debt etc. without any impact on brought forward tax and book loss / depreciation and waive all liabilities whether crystallised or not in respect of Taxes (including interest and penalty) arising in respect of periods prior to and	Granted.
9.32.	including the NCLT Approval Date. The relevant Tax authorities shall provide a waiver from any adjustment to Income /recovery proceeding/ penalty proceedings u/s 270A of the Income Tax Act, 1961 or any other provisions of thereunder on account of income tax Proceedings outstanding as on the NCLT Approval Date.	Not Granted.
9.33.	The relevant Tax authorities shall waive & extinguish, on and from the NCLT Approval Date, all outstanding demands as on the NCLT Approval Date, on account of non-compliance with withholding tax provisions or any other provisions for Taxes (direct or indirect) against the Corporate Debtor for various years.	Granted to the extent as permissible under law
9.34.	The relevant Tax authorities shall waive, withdraw, extinguish with effect from the NCLT Approval Date, any prosecution risk on account of delayed or non-deposit of	Granted in in terms of the provisions of
	withholding taxes for the period prior to the Insolvency Commencement Date.	Sections 32A of IBC,
	and and a common batt.	OZA OI IDC,

	Company Petition (IB)	No. 369/KB/2020
		2016 and
		other
		applicable
		laws.
9.35.	All unassessed or assessed Tax liabilities for	Granted in
	period prior to the Insolvency	terms of the
	Commencement Date, in relation to any dues	judgment of
	arising out of withholding tax compliance	the Hon'ble
	Including penalties, fees, interest, levies, etc.	Supreme
	or any other charges whatsoever arising of	Court in
	assessment, re-assessment, search and seizure,	Ghansyam
	revision, rectification, under the Income Tax	Mishra &
	Act, 1961, under Indirect Tax laws and	Sons v
	applicable rules thereunder shall stand waived	Edelweiss
	and extinguished.	Asset
	1,000	Reconstructi
		on Company
		Limited and
		as
		permissible
		under
		IBC,2016.
9.36.	Any adverse tax implication on account of	This is for
	past transactions with related parties	CBDT and
	including section 40A(2)(b) of the Income Tax	other
	Act, 1961 shall stand waived and extinguished	appropriate
	and no Proceedings shall be initiated by any	authorities
	Person in this regard for any transaction done	to consider
	during the period prior to the NCLT Approval	keeping in
	Date.	view the
		object of
o o =		IBC,2016.
9.37.	Any adverse tax implication under section	This is for
	41(1) of the Income Tax Act, 1961 on account	CBDT and
	of write off of trade payables shall stand	other .
	waived and extinguished given that no tax	appropriate
	deduction was claimed for such amounts in	authorities
	the past years and no Proceedings shall be	to consider
	Initiated by any Person in this regard for the	keeping in
	period prior to the NCLT Approval Date.	view the
		object of
_	(IBC,2016.

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED

I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

	Company Petition (IB) No. 369/KB/2				
9.38.	All GST liabilities, Interest and penalty, if any,	Granted in			
	not paid or short paid or evaded or not	in terms of			
	deducted under section 51 or short deducted or	the			
	deducted but not paid to the Government or not	provisions of			
	collected under section 52 or short collected or	Sections			
	collected but not paid to the Government or	32A of IBC,			
	erroneously refunded in non-compliance of GST	2016 and			
	Law, whether or not for the reason of fraud or	other			
	any wilful-misstatement or suppression of	applicable			
	facts to evade tax for the period prior to the	laws.			
	NCLT Approval Date shall stand waived and	STATION OF STATE AND			
	extinguished.				
9.39.	All unassessed GST liabilities, interest and	Not			
	penalty, if any, on account of availing of Input tax	TORIO CONTROL			
	credit in non-compliance of GST Law or				
	transition of Input tax credit in GSTR Tran-1,				
	Tran-2 in noncompliance of GST Law or failure to				
	reverse input tax credit in accordance with GST				
	Law for the period prior to the NCLT Approval				
	Date shall stand waived and extinguished.				
9.40.	The outstanding payment of Interest liability	Granted to			
3,.0,	u/s 50(1) of the CGST Act, 2017 on account of				
	failure to file GST returns, by respective due	permissible			
	dates under the CGST Act, 2017 for the period	under			
	prior to the NCLT Approval Date shall stand	IBC,2016,			
	waived and extinguished.	CGST			
	wared did only did not determined.	Act,2017			
		and other			
		applicable			
		laws.			
9.41.	The relevant Governmental Authorities shall not	Not			
		Granted.			
	Corporate Debtor/Resolution Applicant in	Grancea.			
	respect of the Corporate Debtor Lands or any				
	payment obligations thereunder for any actions				
	occurring prior to the Insolvency Commencement				
	Date or thereafter as a consequence of				
	implementation of the Resolution Plan approved				
	by the NCLT Approval Order.				
9.42.	The Corporate Debtor shall be allowed to file its	Not			
J. 14.	previous income tax returns under the Income	Granted.			
	Tax Act, 1961 (which have not been filed till the	GIAIICU.			
	Resolution Plan is approved by the Adjudicating				

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

	Company Petition (IB)	In No. 369/KB/2020
	Authority), including withholding tax returns,	
	GST returns, service tax returns, sales tax and	
	value added tax returns and other tax returns	
	(including revised returns), annual accounts,	
	reporting forms under applicable laws and to	
	claim refunds and credits, and other returns etc.,	
	which have not been filed (till the Resolution Plan	
	is approved by the Adjudicating Authority)	
	without being subject to any Taxes (direct or	
	indirect) or interest or penalty or penal liability, if	
	any, under any Applicable Law, Including in	
	respect of Taxes deducted/ collected at source	
	returns, as may be applicable notwithstanding	
	that the statutory period for such filing may have	
	expired and such returns, once filed, shall be	
į.	considered as having been filed within the	
	permitted due date and such filings shall be	
	deemed to be final and accepted by the tax	
	authorities and shall not be liable for any	
	assessment or re-assessment by any other tax	
0.42	authorities;	
9.43.	The Tax authorities shall grant the	Not
	reliefs/exemptions/waivers from Invoking application of GAAR (Chapter X A of the Income	Granted.
	Tax Act, 1961) on account of any restructuring	
	steps being undertaken in the Resolution Plan.	
9.44.	The Central Board of Direct Taxation ("CBDT"),	Not
	Central Board of Indirect Taxes, Customs, Value	Granted.
	Added Tax authorities, State Governments Tax	A COLUMN TO THE PROPERTY OF TH
	authorities shall grant the	
	reliefs/exemptions/waivers from applicability of	
	Sections 28, 41(1), 40A, 40, 45, 47,72 (3), 43-8,	
	43CA, 50C, 50CA, 80 read with section 139, 269-	
	SS, and 269-T and provisions of Chapter XVII of	
	the Income Tax Act, 1961 effective from the NCLT	
	Approval Date or on account of implementation	
0.45	of the Resolution Plan.	mi i i o
9.45.	The Tax authorities shall grant the	This is for
	reliefs/exemptions/waivers in respect of all litigation, notices, past and on-going	CBDT and other
	assessments, past and on-going	
	investigations, tax demands, claims arising	authorities
	out of Goods & Service Tax Act, 2017 (GST	
	Act), Central Excise Act 1944, Chapter V of	
	Village And	ricoping III

	Company Petition (IB)	n No. 369/KB/2020
	Finance Act 1994 (Service Tax), Customs Act	view the
	1962, respective state commercial taxes such	object of
	as VAT, entry tax and Octroi, or any other	IBC,2016.
	applicable indirect tax laws/statues, where	
	liability is payable /assessed /unassessed/	
	reassessed by any authority, thereof, in relation	
	to any dues, indirect taxes, duties (including	
	stamp duties), penalties, fees, Interest, levies,	
	etc., such that they are treated closed and no	
	further action would be taken for any action /	
	transaction carried out before the	
	implementation of this resolution plan. It is	
	clarified that no tax (including interest and	
	penalty) would be paid for any liability or	
	claim raised for period up to the NCLT	
	Approval Date.	
9.46.	The Hon'ble NCLT be pleased to provide relief to	Not
	the Corporate Debtor for any non-compliances	
	under all Indirect Tax statutes for the period	
	prior to the NCLT Approval Date.	
9.47.	The Hon'ble NCLT be pleased to provide relief	Granted in
	against any tax dues, along with Interest and	terms of the
	penalty (including all historic disclosed tax dues	judgment of
	and undisclosed tax dues, whether assessed or	the Hon'ble
	not, whether a demand has been raised or not,	Supreme
	whether claimed or unclaimed, admitted or not,	Court in
	crystallized or not, known or unknown, disputed	Ghansyam
	or undisputed, present or future) under any	Mishra &
	Indirect Tax statute up to the NCLT Approval	Sons v
	Date.	Edelweiss
	All such tax dues along with Interest and	Asset
	penalty for the period up to the NCLT	Reconstructi
	Approval Date, shall be written off in full and	on Company
	will be deemed to be permanently	Limited and
	extinguished and the Corporate Debtor shall at	as
	no point of time be, directly or indirectly, held	permissible
	responsible or liable in relation thereto;	under
		IBC,2016.
9.48.	The Corporate Debtor shall not be liable in any	Granted in
	manner whatsoever or otherwise prosecuted	in terms of
	(threatened, Impleaded or otherwise) as a result	the
	of, arising from or in connection with, any	provisions of
	transaction, act, omission, commission,	Sections
	default, (whether identified or unidentified) of	32A of IBC,

	Company Petition (IB)	In No. 369/KB/2020
	the Corporate Debtor or Existing Promoters,	2016 and
	subsidiary companies and/or group	other
	companies of the Corporate Debtor, for the	applicable
	period prior to and up to the NCLT Approval	laws
	Date;	
9.49.	The Corporate Debtor shall not be liable in any	Granted in
	manner whatsoever or otherwise prosecuted	in terms of
	(threatened, impleaded or otherwise) as a result	the
	of any tax not paid or short paid or erroneously	provisions of
	refunded or input tax credit wrongly availed or	Sections
	utilized, any contravention of any provisions	32A of IBC,
	of any Indirect Tax acts or the rules made	2016 and
	thereunder as may be prescribed, by the	other
	Corporate Debtor or Existing Promoter,	applicable
	subsidiary companies and/or group	laws.
	companies of the Corporate Debtor for the	1 940-2010-2017
	period up to the NCLT Approval Date;	
9.50.	The Corporate Debtor shall be entitled to carry	Not
	forward the accumulated input tax credit	Granted.
	balances under the Indirect Tax laws and to	
	utilize such amounts to set off against tax liability	
	arising in future in accordance with Applicable	
	Laws;	
9.51.	All benefits, exemptions, deductions, rebates,	Not
	reliefs, credits etc. under any tax laws in India	Granted.
	available to the Corporate Debtor shall not lapse	
	pursuant to the Resolution Plan and shall be	
	available post the NCLT Approval Date.	
9.52.	that the Hon'ble NCLT be pleased to give or Issue	Not
	necessary directions, instructions to the Central	Granted.
	Board of Indirect Tax and Customs (CBIC), to not	
	take any actions with respect to the transactions	
	contemplated under the resolution plan, in light	
	of Section 81 of the CGST Act, 2017, and not	
	impose any successor liability on the Resolution	
	Applicant, its shareholders or the Corporate	
	Debtor on and from the NCLT Approval Date.	
9.53.	Any debit or credit, being the balancing figure,	Not
	arising as a result of giving effect to this	Granted.
	Resolution Plan, can be adjusted by the	Granteu.
1	Corporate Debtor in the capital reserve or profit	
	and loss account, at the discretion of the Board	
	of Directors of the Resolution	
	Directors of the Resolution	

	Company Petition (IB)	In No. 369/KB/2020
	Applicant/Corporate Debtor and the same shall	
	be deemed to be in compliance with the	
	applicable accounting standards without any	
	arising tax obligation;	
9.54.	Implementation of the provisions of the	Not
	Resolution Plan, which inter alia Include (1)	Granted.
	execution of appropriate agreements Including,	
	loan agreements, modifications of previous	
	documents for creating security and filing of	
	appropriate forms under the Applicable Laws	
	with the relevant Government Authorities; (ii)	
	Issuance of shares and instruments as provided	
	in this Resolution Plan; and (iii) other	
	compliances as per the Applicable Law would be	
	deemed to in compliance with the provisions of	
0.55	the Applicable Law;	
9.55.	The Corporate Debtor and/or the Resolution	Granted in
	Applicant and/or its Affiliates shall not in any	in terms of
	manner be implicated in, or in any manner be	the
	adversely affected by, or have any liability in	provisions of
	relation to any investigations, proceedings,	Sections
	orders or any matters, whether known or unknown, relating to the past management or	32A of IBC,
	the promoter group or holding companies,	2016 and other
	associate companies and/or group companies	
	of the Corporate Debtor and the assets and	applicable laws.
	properties of the Corporate Debtor shall not	iaws.
	be attached pursuant to any such	
	investigations;	
9.56.	Waiver from payment of fees, charges, stamp	Not
	duty (including Stamp Duty Payments whether	Granted.
	by Department of Registration and Stamps and	
	such other states and geographies where the	
	Corporate Debtor or the Resolution Applicant	
	carries on its business and operations or where	
	the Corporate Debtor Lands/ its assets are	
	located), registration and/or filing fees (including	
	fees payable to the jurisdictional Registrar of	
	Companies) for various actions contemplated	
	under this Resolution Plan (including Issuance of	
	Equity Shares, change in control / shareholding,	
	registration, transfer charges, merger as	
	contemplated hereinbelow, as the case may be)	
	and that the fees payable to the Registrar of	

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In Company Petition (IB) No. 369/KB/2020

Companies in respect of the increase of
authorised share capital and amendment of
memorandum of association and articles of
association of the Corporate Debtor for allotment
of fresh shares to the Resolution Applicant
and/or its Nominees and other relevant parties
be valued and the Registrar of Companies be
directed to approve the relevant forms under the
Companies Act and rules thereto without
payment of fees in respect thereof.

9.57. Pass appropriate directions and recommendations to the Governmental Authorities (including stamp authorities) in relation to:

Not Granted.

- (a) waiver and extinguishment of the entire of Stamp Duty Payments whether fixed, disputed, undisputed, legal, equitable, secured unsecured. admitted. unadmitted. contingent. unasserted, asserted, assessed, unassessed, undetermined, determined. crystallised. uncrystallised, known unknown, howsoever arising, for actions prior to the NCLT Approval Date
- (b) direct the Governmental Authorities for grant the various Land Approvals as a critical part of Implementation of the Resolution Plan on such applications made by the Corporate Debtor/Resolution Applicant.
- (c) issuing necessary directions to the relevant Governmental Authorities to effectuate the conversion of the agricultural lands forming part of the Corporate Debtor Lands to nonagricultural lands, with effect from the NCLT Approval Date, and
- (d) no adverse notices or Proceedings shall be initiated by the Governmental Authorities against the Corporate Debtor/Resolution Applicant in respect of the Corporate Debtor Lands and any payment obligations thereunder for any actions occurring prior to the NCLT Approval Date or

	Unit of American Control o	I) No. 16/KB/2025 In
	thereafter as a consequence of implementation of the Resolution Plan approved by the NCLT Approval Order; and	
	(e) there being no continuing Proceedings, liabilities, payments (including Stamp Duty Payments), penalties or claims in respect of utilization and occupation of the Corporate Debtor Lands and construction of the factory premises thereon in relation to the period prior to the NCLT Approval Date, by virtue of the NCLT Approval Order and the Corporate Debtor and the Resolution Applicant shall at no point of time be, directly or indirectly, held responsible or liable in relation to such past liabilities. In the event there are any Proceedings, liabilities, payments penalties, non-compliances, fines, fees or claims in respect of utilization and occupation of the Corporate Debtor Lands and construction of the factory premises thereon in relation to the period prior to the NCLT Approval Date, whether fixed, disputed, undisputed, legal, equitable, secured or unsecured, admitted, unadmitted, due, contingent, asserted, unasserted, assessed, unassessed, determined, undetermined, crystallised, uncrystallised, known and unknown, the same shall be waived and extinguished In entirety.	
9.58.	Pass an order directing that in accordance with Section 238 of the Code, any action taken by the Resolution Applicant or Corporate Debtor pursuant to this Plan, will not require compliance with requirements of other laws.	the appropriate authorities to consider
	Accordingly, the process stipulated under the Code for implementation of the resolution plan is a final and binding process on all stakeholders (including Governmental Authorities, and revenue authorities and stamp duty authorities).	keeping in view the object of IBC,2016
10.	Merger of the Corporate Debtor: On and after the Trigger Date, and upon successful implementation of this Resolution	Not Granted as the Scheme of the
	Plan, the Special Purpose Vehicle (SPV) incorporated in India shall stand merged and	Arrangemen t and

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

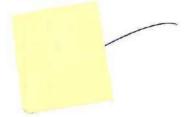
amalgamated with the corporate debtor ("Merger") in accordance with the Scheme of Arrangement and Amalgamation ("Scheme"), pursuant to the NCLT approving the Scheme as a part of and along with this Resolution Plan and the certified copy of the Order of the NCLT sanctioning the Scheme being filed with the Registrar of Companies. Pursuant to the Merger, the corporate debtor into which the SPV has merged and amalgamated, shall hereinafter be referred to as the "Merged Entity" for the purpose of this Resolution Plan.

Amalgamati
on does not
form part of
this plan.
Appropriate
application
shall be
moved along
with the
scheme by
the SRA.

[...]

Z. ORDER:

- 94. Upon perusal of the documents on record, we are satisfied that the Resolution Plan dated 8th June 2025, submitted by INSCO, is in accordance with sections 30 and 31 of the I&B Code, 2016 and also complies with regulations 38 and 39 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- **95.** As far as the question of granting time to comply with the statutory obligations or seeking approvals from authorities is concerned, the Resolution Applicant is directed to do so within one year from the date of this order, as prescribed under section 31(4) of the I&B Code.
- **96.** In case of non-compliance with this order or withdrawal of the Resolution Plan, the payments already made by the Resolution Applicant shall be liable for forfeiture.



HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

97. In so far as the approval of the Resolution Plan dated 8th June 2025 by INSCO (Successful Resolution Applicant) is concerned, this Adjudicating Authority is bound by the judgement of the Hon'ble Supreme Court of India in K. Sashidhar vs. Indian Overseas Bank and Ors. reported in (2019) 12 SCC 150: MANU/SC/0189/2019, wherein it is held that:

"35. [...] Reverting to Section 30(2), the enquiry to be done is in respect of whether the resolution plan provides: (i) the payment of insolvency resolution process costs in a specified manner in priority to the repayment of other debts of the corporate debtor, (ii) the repayment of the debts of operational creditors in prescribed manner, (iii) the management of the affairs of the corporate debtor, (iv) the implementation and supervision of the resolution plan, (v) does not contravene any of the provisions of the law for the time being in force, (vi) conforms to such other requirements as may be specified by the Board. [...]. To wit, the feasibility and viability of the proposed resolution plan and including their perceptions about the general capability of the resolution applicant to translate the projected plan into a reality. The resolution applicant may have given projections backed by normative data but still in the opinion of the dissenting financial creditors, it would not be free from being speculative. These aspects are completely within the domain of the financial creditors who are called upon to vote on the resolution plan Under Section 30(4) of the I & B Code."

(Emphasis Added)

98. Further, the Hon'ble Apex Court in Jaypee Kensington Boulevard Apartments Welfare Association and Ors. vs. NBCC

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

(India) Ltd. and Ors. reported in (2022) 1 SCC 401: MANU/SC/0206/2021 at Para 216, has laid down that:

"The Adjudicating Authority has limited jurisdiction in the matter of approval of a resolution plan, which is well-defined and circumscribed by Sections 30(2) and 31 of the Code. In the adjudicatory process concerning a resolution plan under IBC, there is no scope for interference with the commercial aspects of the decision of the CoC; and there is no scope for substituting any commercial term of the resolution plan approved by Committee of Creditors...."

(Emphasis Added)

99. Further, in Committee of Creditors of Essar Steel India Limited vs. Satish Kumar Gupta reported at (2020) 8 SCC 531: MANU/SC/1577/2019, the Hon'ble Apex Court has propounded that:

"38. This Regulation fleshes out Section 30(4) of the Code, making it clear that ultimately it is the commercial wisdom of the Committee of Creditors which operates to approve what is deemed by a majority of such creditors to be the best resolution plan, which is finally accepted after negotiation of its terms by such Committee with prospective resolution applicants."

(Emphasis Added)

100. Reinforcing the above, the Hon'ble Apex Court in Vallal RCK vs. Siva Industries and Holdings Limited reported in MANU/SC/0753/2022, has held that:

"21. This Court has consistently held that the commercial wisdom of the CoC has been given

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

paramount status without any judicial intervention for ensuring completion of the stated processes within the timelines prescribed by the IBC. It has been held that there is an intrinsic assumption, that financial creditors are fully informed about the viability of the corporate debtor and feasibility of the proposed resolution plan. They act on the basis of thorough examination of the proposed resolution plan and assessment made by their team of experts."

XXX XXX XXX

"27. This Court has, time and again, emphasized the need for minimal judicial interference by the NCLAT and NCLT in the framework of IBC. We may refer to the recent observation of this Court made in the case of Arun Kumar Jagatramka v. Jindal Steel and Power Limited and Anr. (2021) 7 SCC 474:

95. However, we do take this opportunity to offer a note of caution for NCLT and NCLAT, functioning as the adjudicatory authority and appellate authority under the respectively, from judicially interfering in the framework envisaged under the IBC. As we have noted earlier in the judgment, the IBC was introduced in order to overhaul the insolvency and bankruptcy regime in India. As such, it is a carefully considered and well thought out piece of legislation which sought to shed away the practices of the past. The legislature has also been working hard to ensure that the efficacy of this legislation remains robust by constantly amending it based on its experience. Consequently, the need for judicial intervention or innovation from NCLT and NCLAT should be kept at its

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

Company Petition (IB) No. 369/KB/2020

bare minimum and should not disturb the foundational principles of the IBC."

(Emphasis Added)

101. In the case at hand, we would note that the Revised Resolution Plan dated 8th June 2025 submitted by Independent Sugar Corporation Limited (Successful Resolution Applicant), has been approved by the Committee of Creditors of the Corporate Debtor by 96.16% voting share.

102. We have further noted that the Letter of Intent was issued on 14.06.2025, which has been unconditionally accepted by the SRA. Additional PBG submitted by INSCO on 17.06.2025. Accordingly, Independent Sugar Corporation Limited (INSCO) is unanimously declared as a "Successful Resolution Applicant". Hence, given the aforesaid decisions of the Hon'ble Apex Court as well as in light of the overall facts and circumstances of the present case, this Adjudicating Authority has not interfered with the viability of the Commercial Wisdom as exercised by the Committee of Creditors of the Corporate Debtor.

103. In the light of the enumerations and observations made in this Order supra, we hereby APPROVE and FINALLY SANCTION the Revised Resolution Plan dated 8th June 2025 submitted by Independent Sugar Corporation Limited (INSCO), Successful Resolution Applicant.

104. The Resolution Plan shall form part of this Order and shall be read along with this order for implementation. The Resolution Plan thus approved shall be binding on the corporate debtor and its

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

employees, members, creditors, including the Central Government, any State Government, or any local authority in terms of Section 31 of the I&B Code, so that the revival of the Corporate Debtor Company shall come into force with immediate effect without any delay.

- 105. The Moratorium imposed under section 14 of the Code by virtue of the order initiating the CIR Process, shall cease to have effect from the date of this order.
- 106. The Resolution Professional shall submit the records collected during the commencement of the proceedings to the Insolvency & Bankruptcy Board of India for their record and also return them to the Resolution Applicant or New Promoters.
- **107.** Liberty is hereby granted for moving any application, if required, in connection with the successful implementation of this Resolution Plan.
- **108.** A copy of this Order is to be submitted to the Registrar of Companies (RoC) to whom the company is registered, by the Resolution Professional.
- **109.** A copy of this Order be served upon the Insolvency and Bankruptcy Board of India (IBBI) by the RP.
- 110. The Resolution Professional is further directed to hand over all records, premises/ factories/ documents to the Resolution Applicant to finalise the further line of action required for starting the operation. The Resolution Applicant shall have access to all the records/ premises/ factories/ documents through the Resolution

HINDUSTAN NATIONAL GLASS & INDUSTRIES LIMITED I.A. (IB) (Plan) No. 16/KB/2025

In

Company Petition (IB) No. 369/KB/2020

Professional to finalise the further line of action required for starting the operation.

- 111. The Resolution Professional shall stand discharged from his duties with effect from the date of this Order. However, he is required to comply with our direction given in respect of PUFE application.
- 112. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Learned Counsels for information and for taking necessary steps.
- 113. In terms of the view above, the interlocutory application being I.A. (IB) (Plan) No. 16/KB/2025 is ALLOWED and stands DISPOSED OF accordingly.
- 114. Certified copy of the orders, if applied for with the Registry, be supplied to the parties upon compliance with all requisite formalities.

banwari Lal Meena Member (Technical)

Deep Chandra Joshi Member (Judicial)

This Order is signed on 14th Day of August 2025.